50/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

INDEX

O.A/T.A No. 05/2003
R.A/C.P No.....
E.P/M.A No.....

1. Orders Sheet.....OA.....Pg.....1.....to.....4.....
MP 556 56/03 order page 1 to 2
2. Judgment/Order dtd.10.05.2004.....Pg.....1.....to.....3 A.O.....
3. Judgment & Order dtd.....Received from H.C/Supreme Court
4. O.A.....OA 5/2003.....Pg.....1.....to.....52.....
5. ~~E.P~~/M.P.....56/03.....Pg.....1.....to.....12.....
6. R.A/C.P.....Pg.....to.....
7. W.S.....Pg.....1.....to.....20.....
8. Rejoinder.....Pg.....1.....to.....33.....
9. Reply.....Pg.....to.....
10. Any other Papers.....Pg.....to.....
11. Memo of Appearance.....
12. Additional Affidavit.....
13. Written Arguments.....
14. Amendement Reply by Respondents.....
15. Amendment Reply filed by the Applicant.....
16. Counter Reply.....

SECTION OFFICER (Judl.)

(SEE RULE - 4)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI

ORDER SHEET

Original Application No : 5 /03
Misc. Petition No. /
Contempt Petition No. /
Review Application No. /

Applicant(s): A. G. Topno & ors. (4)

- Vs. -

Respondent(s): U.O.I. & ors

Advocate for the Applicant(s): P.K. Tiwari, J. Purkayastha

Advocate for the Respondent(s): Case.

Notes of the Registry	Date	Order of the Tribunal
This application is in form but not in time. Condonation Petition is filed/ not filed. C.F. for Rs. 50/- deposited vide IPO/BD 076605283 Dated 3/1/03 Dy. Registrar. 20/1/03	22.1.2003	**Present : The Hon'ble Mr. Justice D.N.Chowdhury, Vice-Chairman. The Hon'ble Mr. S.K.Hajra Administrative Member.** **Heard Mr. J. Purkayastha, learned counsel for the applicant.** **The application is admitted. Call for the records.** **List again on 24.2.2003 for orders.** Member Vice-Chairman
Steps taken along with envelops..	mb 24.2.2003	Four weeks time is allowed to the respondents to file written statement on the prayer of Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondents. List on 25.3.2003 for written statement. Vice-Chairman
Notice prepared and sent to D/S for issuing the respondent No 1 to 5 by Regd. A/D. 24/1/03 D/No 121 to 125 dtd 24/1/03.		
Respondent No 5 unserved due to "insufficient address" as mark by postman. 27/2/03.	mb	

(21)

No written statement has been filed.

24.3.03

25.3.2003 List on 29.4.2003 to enable the respondents to file written statement on the prayer of Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondents.

Member Vice-Chairman

No written statement has been filed.

28.4.03

mb

29.4.2003 No written statement so far filed. Further four weeks time is granted to the respondents as a last chance to file written statement on the prayer made by Mr.B.C.Pathak, learned Addl. C.G.S.C. appearing for the respondents.

List the matter on 28.5.2003 for further order.

Vice-Chairman

No written statement has been filed.

27.5.03

bb

28.5.2003 Present : The Hon'ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

The Hon'ble Mr. S.K. Hajra, Member (A).

No written statement has been filed.

5.6.03

Put up before the Single Bench on 6.6.2003 for orders. In the meantime, the respondents may file written statement, if any.

Member Vice-Chairman

No written statement has been filed.

23.6.03

mb

6.6.2003 Heard Mr. J. Purkayastha, learned counsel for the applicant and also Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondents.

List the matter again on 24.6.2003 for orders.alongwith M.P. 56/2003.

Vice-Chairman

mb

(3)

O.A. 5/2003

Notes of the Registry	Date	Orders of the Tribunal
	24.6.2003	Mr. B.C. Pathak, learned Addl. C.G.S.C. for the respondents stated that the respondents are taking steps for filing written statement. Accordingly, the case is listed on 25.7.03 for further orders.
14.7.03 W/S submitted by the Respondent Nos. 1 to 5.		Vice-Chairman
	mb	
	25.7.2003	Present : The Hon'ble Mr. N.D. Dayal, Administrative Member.
No rejoinder has been filed. 4.9.03		Written statement has been filed by the respondents. Mr. J.Purkayastha, learned counsel appearing on behalf of the applicant prays for two weeks time for filing rejoinder. Prayer is allowed. List the matter for hearing on 5.9.2003.
		Member
	mb	
	5.9.2003	On the prayer of Mr. B.C. Pathak, learned Addl.C.G.S.C. for the respondents the case is adjourned. List again on 26.9.2003 for hearing.
Rejoinder has been filed. 30.10.03		Vice-Chairman
	mb	
	26.9.2003	Adjourned on the prayer of learned counsel for the applicant. List on 31.10.2003 for hearing.
		Vice-Chairman
	mb	

O.A.5/2003

Notes of the Registry	Date	Orders of the Tribunal
12.9.03 Reminder to the W/C submitted by the applicants	31.10.2003	On the prayer made by Mr.B.C. Pathak, learned Addl.C.G.S.C. the case is adjourned. List the case again on 4.12.03 for hearing. Vice-Chairman
	bb	
	16.12.03	None present for the applicant. List again on 20.1.04 for hearing. Member
	pg	
	26.2.2004	Present: Hon'ble Shri Shanker Raju, Judicial Member Hon'ble Shri K.V. Prahladan, Administrative Member. List this case before the next available Division Bench. Member(A) Member(J)
	nkm	
18.5.04 Copy of the final order has been sent to the Office for issuing the same to the applicant as well as to the Addl. C.G.S.C. for the Respondents. Received 19/5/04	10.5.2004	Present: The Hon'ble Shri Mukesh Kumar Gupta, Member (J). The Hon'ble Shri K.V.Prahladan Member (A). Heard learned counsel for the parties. Order passed separately. Member (A) Member (J)
	bb	

6

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A./~~XXXX~~No. 115 of 2003.

DATE OF DECISION 10.05.2004.

Alon George Topno & 3 Others.....APPLICANT(S).

Mr.P.K.Tiwari & Mr.J.Purkayastha.....ADVOCATE FOR THE APPLICANT(S).

-VERSUS-

Union of India & Others.....RESPONDENT(S)

Mr.B.C.Pathak, Railway Standing Counsel.....ADVOCATE FOR THE RESPONDENT(S).

THE HON'BLE MR.MUKESH KUMAR GUPTA, JUDICIAL MEMBER.

THE HON'BLE MR.K.V.PRAHLADAN, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment ? NO

2. To be referred to the Reporter or not? NO

3. Whether their Lordships wish to see the fair copy of the Judgment ? NO.

4. Whether the judgment is to be circulated to the other Benches ? NO.

Judgment delivered by Hon'ble Member (A).

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No.5 of 2003.

Date of order : This, the 10th Day of May, 2004.

THE HON'BLE SHRI MUKESH KUMAR GUPTA, JUDICIAL MEMBER.

THE HON'BLE SHRI K. V. PRAHLADAN, ADMINISTRATIVE MEMBER.

1. Alon George Topno
   Parcel Labour, Tunijan Railway Station
   North Lakhimpur, Alipurdual Division
   N.F.Railway, North Lakhimpur.

2. Prahlad Ch. Barman
   Parcel Labour, Tunijan Railway Station
   North Lakhimpur, Alipurduar Division
   N.F.Railway, North Lakhimpur.

3. Pran Krishna Barman
   Parcel Labour, Tunijan Railway Station
   North Lakhimpur, Alipurduar Division
   N.F.Railway, North Lakhimpur.

4. Rameswar Roy
   Parcel Labour, Tunijan Railway Station
   North Lakhimpur, Alipurduar Division
   N.F.Railway, North Lakhimpur. . . . . Applicants.

By Advocates Mr.P.K.Tiwari & Mr.J.Purkayastha.

- Versus -

1. Union of India
   Through the Secretary
   Ministry of Railways
   Government of India
   New Delhi.

2. The General Manager
   N.F.Railway, Maligaon
   Guwahati-11.

3. The Chief Commercial Manager
   N.F.Railway, Maligaon, Guwahati-11.

4. Divisional Railway Manager
   Alipurduar Junction, N.F.Railway
   Alipurduar.

5. Senior Divisional Commercial Manager
   Alipurduar Junction, N.F.Railway
   Alipurduar. . . . . Respondents.

By Mr.B.C.Pathak, Standing counsel for the Railways.

O R D E R (ORAL)

MUKESH KUMAR GUPTA, MEMBER(J) :

We have heard Mr.P.K.Tiwari, learned counsel for the applicant and also Mr.B.C.Pathak, learned Standing counsel for the Railways and also perused the pleadings.

Contd./2

In this application four applicants have sought direction to respondents to confer temporary status in terms of Circular dated 17.7.1981, with further direction to regularise or absorbe them in the vacancy of porter/Box porter in Alipur duar Division with consequential benefits. In support of the above reliefs the applicants have relied upon the Office Attendance Register to be maintained in the Respondents Office from January, 1998 to March, 2002. It is contended that each of the applicants have completed 120 days in a year and therefore in terms of the instructions of the Railways they were eligible for conferment of temporary status.

On the other hand, respondents have seriously disputed the genuineness of the said Office Attendance Register produced by the applicants. It is further contended that under the Rules respondents are required to maintain Casual Labour Card as well as Live Register. The document produced by the applicants i.e., the Office Attendance Register do not fall in the said category. Further there is no provisions in law or instruction/circular issued by the respondents to maintain the Attendance Register for casual labourer. It is also contended that there is no post of Parcel Porter or Parcel Labourer existing in N.F.Railway. The Station Master ~~may~~ as 'ex-officio contractor' could engage person from the nearby available labourer, contractors labourer or licentiate porters as and when necessity arises. The payment of such labourer is made on the basis of quantum of weight handled as per fixed rate of per k.g. basis. The station in question in itself a small roadside station which is managed by a Booking Clerk In-Charge (will be referred to as BCI hereinafter). Since there is no post of Parcel Porter or Parcel Labourer in existance in N.F. Railway, neither the concerned BCI is competent and nor it would have right to appoint the applicants in any capacity, therefore the applicants cannot claim regularisation. It is further contended that in

terms of the provisions of I.R.E.M. the said official have no jurisdiction to engage any such person.

After hearing both sides at length, we are of the considered view that since the present application raised disputed question of fact, which cannot be determined in the absence of documents having evidentiary value in proceedings under Section 19 of the Administrative Tribunals Act, 1985 and also in view of the fact that no post of Parcel porter or Parcel Labourer exists in the Railway, the applicants cannot claim conferment of temporary status and regularisation in this proceeding. Morevoer, the present applicants cannot be termed as Railway servant under Railways Act and therefore, the present application is not maintainable. It would be open to the applicants to seek any remedy, if so available, under appropriate law or rules.

The application is disposed of with the observations made herein above. No order as to costs.

(K.V.PRAHLADAN)
ADMINISTRATIVE MEMBER

(MUKESH KUMAR GUPTA)
JUDICIAL MEMBER

bb

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH,GUWAHATI

(An application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the Case : **OA No. 5 of 2003**

Alon George Topno and others — Applicants

-Versus-

Union of India & Ors — Respondents

INDEX

Sl No.	Particulars of the documents	Page No.
1.	Application	1 to 9
2	Verification	10
3.	Annexure-A/1 colly	11-37
4.	Annexure-A/2	38-50
5.	Annexure-A/3 colly	51&52

For use in Tribunal's Office

Date of filing:

Registration No.

REGISTRAR

Filed by the Applicants through the Advocate Jaideep Purkayastha 18/2/03

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

O.A. No....5.....of 2003

BETWEEN

1. Alon George Topno,
   Parcel Labour, Tunijan Railway Station,
   North Lakhimpur, Alipurduar Division,
   NF Railway,North Lakhimpur.

2. Prahlad Ch Barman,
   Parcel Labour, Tunijan Railway Station,
   North Lakhimpur, Alipurduar Division,
   NF Railway,North Lakhimpur.

3. Pran Krishna Barman,
   Parcel Labour, Tunijan Railway Station,
   North Lakhimpur, Alipurduar Division,
   NF Railway,North Lakhimpur.

4. Rameswar Roy,
   Parcel Labour, Tunijan Railway Station,
   North Lakhimpur, Alipurduar Division,
   NF Railway,North Lakhimpur.

..Applicants

-AND-

1. Union of India,
   through the Secretary,
   Ministry of Railways,
   Government of India,
   New Delhi.

(L.T.I. of A.G. Topno)

2. The General Manager,
NF Railway, Maligaon,
Guwahati-11.

3. The Chief Commercial Manager,
NF Railway, Maligaon,Guwahati-11.

4. Divisional Railway Manager,
Alipurduar Junction, NF Railway,
Alipurduar.

5. Senior Divisional Commercial Manager,
Alipurduar Junction, NF Railway,
Alipurduar.

.. **Respondents**

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE :

Present application is not directed against any specific order but the same is for conferring temporary status on the present applicants, who have been working as Parcel Labourers on regular basis since January 1998 till date.

2. JURISDICTION OF THE TRIBUNAL:

The applicants declare that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

(L.T.I. of A.G. Topno)

3. LIMITATION :

The applicants further declare that the instant application has been filed seeking redress against continuous wrong committed by the Railway Administration. The applicants have been regularly working as Parcel Labourers since last more than 4 years. They fulfil all the requirements of being granted the 'temporary status', however the Railway Administration has not given the temporary status to the present applicants. In the facts of the case it is stated that the present application fulfil the legal requirement of the period of limitation stipulated under Section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE :

4.1. That in the present application the applicants are seeking conferment of temporary status upon them. They have been working regularly as Parcel Labourers since January 1998 at Tunijan Railway Station, North Lakhimpur, under Alipurduar Division of NF Railway. The applicants have regularly worked as Parcel Labourers since last more than 4 years and they have been continuously working as such till date. In terms of the Circular of the Railway Board dated 17.7.1981 the applicants fulfil the requirements of being conferred with the temporary status followed by regular absorption in the vacancies of Porter/Box Porters in the Traffic Department of Alipurduar Division of NF Railways. As per the circular dated 17.7.81 those persons, who continue to do the same work for which they were engaged or other work of the same type for more than 120 days without break will be treated as temporary after expiry of 120 days continuous employment. In the present case not to speak of 120 days the applicants have been in continuous employment for more than 4 years without break. Hence in terms of the Circular dated

(L.T.I of A.G. Topno)

17.7.81 they ought to have been conferred with the temporary status. Hence the present application.

4.2. That in the present application the relief sought for by the applicants are similar and common. The applicants also have a common grievance arising out of the common cause of action. Hence the applicants have a common interest in the matter. The Hon'ble Tribunal may be pleased to allow the present applicants to file the application jointly in terms of Rule 4(5)(a) of the Central Administrative (Procedure)Rules, 1987.

4.3 That the applicants are working as Parcel Labourers at Tunijan Railway Station, North Lakhimpur, Alipurlduar Division, NF Railway. For the aforesaid work they are directly engaged by the Railways. Therefore, their work is carried out under the supervision and control of the Railway Officers. The applicants are working as Parcel labourers since January 1998 without break. The Office Attendance Register of the Tunijan Railway Station, NF Railway from the month of January 1998 to December, 1998 shows these applicants worked as Parcel Labourers for much more than 120 days regularly in the year 1998. Similarly the Office Attendance Register of Tunijan Railway Station from January 1999 to December, 1999 also shows the continuous employment of these applicants in regular capacity which once again is in excess of 120 days. Similar is the position in the year 2000 and 2001. The applicants have in their possession Photostat copies of the Office Attendance Register of Tunijan Railway station which show their continuous engagement up to April 2002 beginning from January 1998. It is stated that the present applicants are still regularly working as Parcel Labourers at Tunijan Railway station.

(L.T.I. of A.G. Topno)

Photostat copies of the Office Attendance Register of Tunijan Railway station from January 1998 till April 2002 are annexed as **ANNEXURE-A/1 Colly.**

4.4. That there is a Circular of NF Railway dated 17.7.81 which has laid down the detail instructions in regard to the employment of casual labourers. In terms of the aforesaid circular such of those persons who continue to do the same work for which they were engaged or other work of the same type for more than 120 days without a break will be treated as temporary after the expiry of the 120 days continuous employment. As per the said circular once a person acquires temporary status after fulfilling the conditions mentioned therein he retains the status so long as he is in continuous employment of the Railway. In other words, even if, he is transferred by the Administration from one work to another he does not lose the temporary status. The circular also points out that the period of absence of a workman who is under medical treatment in connection with the injuries sustained on duty covered by the provisions under the Workman's Compensation Act, shall not be treated as break in service for the purpose of determining 120 days in employment. The Circular details various categories of cases wherein the period of absence from service would not be treated as break in service.

A copy of the circular dated 17.7.81 is annexed herewith as **ANNEXURE-A/2.**

4.5. That in terms of the aforesaid circular once the casual labour is given the temporary status he is eligible for all the entitlement and privileges admissible to temporary railway servant as laid down in ChapterXXIII of the Indian Railway Establishment Manual. The entitlement and privileges admissible to such labour also include the benefits of the

(L.T.I. of A.G. Topno)

Discipline and Appeal Rules. As stated earlier the present applicants have been serving regularly as Parcel Labourers and for the said work they have been directly engaged by the Railways and under the supervision and control of the Railway Officers the applicants carry out their work. Hence the circular dated 17.7.81 is squarely applicable in the case of the applicants and in terms of the circular they are entitled to be given the temporary status.

4.6. That there have been similar instances in the past, when the persons similarly situated like that of the present applicants were conferred with the temporary status in terms of the Circular dated 17.7.81. One such example can be given that of the Transhipment labourers of Alipurduar Junction. Twenty five numbers of these Transhipment labourers of Alipurduar Junction, who were serving as casual labourers were conferred with the temporary status in compliance of the order of the Hon'ble Central Administrative Tribunal, Calcutta Bench passed in OA No.183-189/1994. Consequently, by order dated 14.9.95 the Divisional Railway Manager, Alipurduar Junction empanelled the aforesaid Transhipment Labourers against regular vacancy of Porter/Box porter in Traffic Department of the Railways. Their regular absorption was carried out in terms of the instructions contained in the Circular dated 17.7.81.

Relevant office note conferring the temporary status on the Transhipment labourers of the Alipurduar Junction and a copy of the order dated 14.9.95 of the Divisional, Railway Manager(P),Alipurduar Junction are annexed as **ANNEXURE-A/3 colly**.

4.7. That the present applicants fulfil all the requirements for being conferred with the temporary status in terms of the circular dated 17.7.81. The present applicants can be easily absorbed against vacancies

(L.T.I. of A.G. Topno)

of Porter/Box Porter under Alipurduar Division of North East Frontier Railway. For all practical purposes the case of the applicants is exactly the same like that of the Transhipment Labourers who were the beneficiaries of the order of the Calcutta Bench of the Central Administrative Tribunal.

4.8. That the applicants file this application bonafide for securing ends of justice.

5. GROUND FOR RELIEF WITH LEGAL PROVISIONS:

5.1 Because the case of the applicants is squarely covered by the circular dated 17.7.81 of the NF Railway, inasmuch as, the applicants have been continuously engaged by the Railway Administration for same type of work for more than 120 days without break. Since these applicants have been continuously working from January 1998 onwards, therefore, having exceeded the required 120 days without break the applicants are entitled to be conferred with the temporary status.

5.2. Because the case of the applicants is similarly situated like that of the Transhipment labourers of the Alipurduar Junction, who were conferred with the temporary status pursuant to the order of the Calcutta Bench of the Hon'ble Tribunal. In compliance of the order of the Hon'ble Tribunal eventually those Transhipment labourers were conferred with the temporary status with their regular absorption as Porters/Box Porters. Since the case of the applicants is exactly similar, therefore, after they are conferred with the temporary status, they are required to be considered for regular absorption as Porters/Box Porters in Alipurduar Division.

5.3 Because the failure of the official respondent in not extending the benefit of temporary status to the present applicants is in

(L.T.I. of A.G. Topno)

contravention of the Circular dated 17.7.81 and the same violates the equality clause enshrined under Article 14 of the Constitution.

6. DETAILS OF REMEDIES EXHAUSTED :

That the applicants state that in the facts and circumstances of the case, the applicants have no other alternative efficacious remedy except approaching this Hon'ble Tribunal.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:

The applicants further declare that they have not filed any application, writ petition or suit regarding the matter in respect of which this application has been made before any Court, Authority or any other Bench of the Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

8. RELIEFS SOUGHT FOR:

8.1. Direct the official respondents to confer the temporary status on the applicants in terms of the instructions contained in the Circular dated 17.7.81.

8.2 Direct the official respondents to consider the case of the applicants for regular absorption in the vacancy of porter/Box Porter in Alipurduar Division after conferring the temporary status.

8.3. Pass such other order or orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

(L.T.I. of A.G. Topno)

9. INTERIM ORDER PRAYED FOR:

In the facts and circumstances of the case, the applicants do not pray for an interim order.

10. The application is filed through Advocate.

11. PARTICULARS OF THE IPO:

(I) IPO No. 7G 605283 (Rs. 50.00)

(II) Date: 03.01.2003.

(III) Payable at : Guwahati

12. LIST OF ENCLOSURES:

As stated in the Index.

(L.T.I. & A.G. Topno)

VERIFICATION

I, Alon George Tokno, son of late Japhid Tokno, aged about years, resident of Tunijan, North Lakhimpur, Alipurduar Division, NF Railway, do hereby solemnly affirm and verify that I am one of the applicants in the accompanying application and authorised by the other applicants to sign this verification on their behalf. The statements made in the accompanying application in paragraphs 4.1, 4.2, 4.5, 4.7 and 4.8 are true to my knowledge, those made in paragraphs 4.3, 4.4 and 4.6 being matters of records are true to my information derived therefrom and the rest grounds urged are as per legal advice. I have not suppressed any material fact.

And I sign this verification on this the day of 17th January,2003 at Guwahati.

L.T.I.
Alon George Topno

Signature of the applicant.

ANNEXURE-A/1 Coll...

SL NO - 04

TUNIJAN

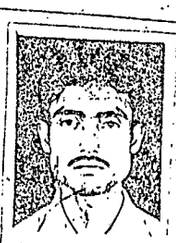
SRI ALONGROGE TOPNO

As parcel labour of Tunijan Station . He has been working Tunijan Railway Station since 1998 . Still he works at Tunijan Station through two Train .

Coach... 1/12/02 in-charge
Signature
N. F. Railway

SL NO - 03

TUNIJAN



SRI RAMASWAR ROY

As parcel labour of Tunijan Station . He has been working Tunijan Railway Station since 1998 . Still he works at Tunijan Station through two Train .

Coach... 1/12/02 charge
Signature
N. F. Railway

SL NO - 02

TUNIJAN

SRI PRAN KRISHNA BARMAN

As parcel labour of Tunijan Station . He has been working Tunijan Railway Station since 1998 . Still he works at Tunijan Station through two Train .

Coach... 1/12/02 in-charge
Signature
N. F. Railway

SL NO - 01

TUNIJAN

SRI PRAHLAD CH. BARMAN

As parcel labour of Tunijan Station . He has been working Tunijan Railway Station since 1998 . Still he works at Tunijan Station through two Train .

Coach... 1/12/02 in-charge
Signature
N. F. Railway

Attested
Dhirendra Nath
17/1/03
Advocate

TUNIJAN कार्यालय हाजिरी रजिस्टर माह N. F. Railway Office Attendance Register for the month of January 1998

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1. Shri Prahlad ch. Barman	Parcel Labour (TUJ)	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P
2. Shri Prankrishna Barman	Parcel Labour (TUJ)	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P
3. Shri Rameswar Roy	Parcel Labour (TUJ)	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	P	R	P	P
4. Shri Alon George Topna	Parcel Labour (TUJ)	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P

February → 1998

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28
1. Shri Prahlad ch. Barman	Parcel Labour (TUJ)	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P
2. Shri Prankrishna Barman	Parcel Labour (TUJ)	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P
3. Shri Rameswar Roy	Parcel Labour (TUJ)	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	P	R	P	P
4. Shri Alon George Topna	Parcel Labour (TUJ)	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P

Attested
Jhunkayastha
17/1/03
Advocate

Fresh time forfeit for Time late | Total time lost | Leave taken during the year carried over: Leave on full pay | Leave on half pay | Leave without pay | Remarks

अ० — अनुपस्थित/Absent.
छु० — सामान्य छुट्टी/C.L.—Casual Leave.
अ० वे० छु० — वेतन सहित छुट्टी/L.P.P.—Leave on full pay.
अ० वे० छु० — आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु० — बिना वेतन छुट्टी/L.W.P.—Leave without pay.

N.F. Railway

Office Attendance Register for the month of March 1998

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1. Shri Prahlad Ch. Barman	Parcel Labour (TW)	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P
2. Shri Pharkrishna Barman	Parcel Labour (TW)	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P
3. Shri Rameswar Roy	Parcel Labour (TW)	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P
4. Shri Alon George Topna	Parcel Labour (TW)	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P

April → 1998

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30
1. Shri Prahlad Ch. Barman	Parcel Labour (TW)	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P
2. Shri Pharkrishna Barman	Parcel Labour (TW)	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R
3. Shri Rameswar Roy	Parcel Labour (TW)	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P
4. Shri Alon George Topna	Parcel Labour (TW)	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R

Attested
Jhunjhunwala
10/1/03
Advocate

N. F. Rly. Press-1/2/9005/97-M25 97-1000x100 Lv4

भ—अनुपस्थित/A—Absent.
आ० छु०—आकस्मिक छुट्टी/C.L.—Casual Leave.
पूरे० वे० छु०—पूरे वेतन पर छुट्टी/L.F.P.—Leave on full pay.
आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay.

TUNIJAN कार्यालय हाजिरी रजिस्टर माह ... N. F. Railway

Office Attendance Register for the month of May 1998

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1. Shri Prahlad ch. Barman	Parcel Labour (TUJ)	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P
2. Shri Prankrishna Barman	Parcel Labour (TUJ)	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P
3. Shri Rameshwar Roy	Parcel Labour (TUJ)	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P
4. Shri Alon George Topna	Parcel Labour (TUJ)	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P

June → 1998

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30
1. Shri Prahlad ch. Barman	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P
2. Shri Prankrishna Barman	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P
3. Shri Rameshwar Roy	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P
4. Shri Alone George Topna	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P

Attested
Jhunlaya Sha
18/1/03
Advocate

X—अनुपस्थित/A—Absent.
आ० छु०—आकस्मिक छुट्टी/C.L.—Casual Leave.
पूरे० वे० छु०—पूरे वेतन पर छुट्टी/L.F.P.—Leave on full pay.
आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay.

N. F. Rly. Press-1/219/305/52-A125 5-10-93 Lakh Lvs.

N. F. Railway

कार्यालय हाजिरी रजिस्टर माह Office Attendance Register for the month of July 1998

Serial Number	Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Total days on duty	Total hours worked	Leave taken during the year carried over			
	1. Shri Prahlad ch. Barman	Parcel Labour (TU3)	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P						
	2. Shri Prankrishna Barman	Parcel Labour (TU3)	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P						
	3. Shri Rameswar Roy	Parcel Labour (TU3)	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P						
	4. Shri Alen George Topna	Parcel Labour (TU3)	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P						
	August → 1998																																						
	1. Shri Prahlad ch. Barman	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P							
	2. Shri Prankrishna Barman	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P							
	3. Shri Rameswar Roy	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P							
	4. Shri Alen George Topna	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P							

Attested
Prankrishna
10/11/03
Advocate

F. Pay. Press-1/P/10/95/52-MP/96-100x110 Lv

C.L.—Casual Leave.

L.H.P.—Leave on Half Pay.

आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay

बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay

TUNIJAN कार्यालय हाजिरी रजिस्टर माह : Office Attendance Register for the month of September 1998

पू० सी० रेलवे N. F. Railway

G-

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1. Shri Pradip ch. Barman	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	
2. Shri Prankrishna Barman	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	
3. Shri Ramesar Roy	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	
4. Shri Alex George Topna	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	

October → 1998

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1. Shri Pradip ch. Barman	Parcel Labour	R	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	
2. Shri Prankrishna Barman	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P
3. Shri Ramesar Roy	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	P	R	P
4. Shri Alex George Topna	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P

Attested
Jhunkayastha
18/1/03
Advocate

Leave taken during the year carried over

Remarks

P—Present R—Leave on full pay

P—Leave half pay

W.P.—Leave without pay

N. F. Railway

TUNIJAN

Office Attendance Register for the month of November 1998

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1. Shri Prahlad ch. Barman	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	
2. Shri Prankrishna Barman	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	
3. Shri Ramesran Roy	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	
4. Shri Alon George Tepra	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	

December → 1998

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1. Shri Prahlad ch. Barman	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R
2. Shri Prankrishna Barman	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P
3. Shri Ramsaran Roy	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R
4. Shri Alon George Tepra	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P

Attested
Jhantayastha
18/1/03
Advocate

That performed regular duty.

8/1/99

Booking Clerk in-charge
TUNIJAN
N. F. Railway

N. F. Rly. Press-1/2/19005/52-M27 93-18000x100 L9

अ—अनुपस्थित/A—Absent.
आ० छु०—आकस्मिक छुट्टी/C.L.—Casual Leave.
पूरे० वे० छु०—पूरे वेतन पर छुट्टी/L.F.P—Leave on full pay.
आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay.

पू० सी० रेलवे N. F. Railway

कार्यालय हाजिरी रजिस्टर माह ... Office Attendance Register for the month of January 1999

G-

क्रम संख्या Number	नाम Name	पदनाम Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	विलम्ब से विलम्ब Time late	कुल खोया समय Total time lost	Leave taken during the year carried over			Remarks
1.	Shri Prahlad Ch. Barman	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P						
2.	Shri Prankrishna Barman	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P						
3.	Shri Rameshwar Roy	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P						
4.	Shri Alon George Topna	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P						

This petition regularized

February → 1999

1.	Shri Prahlad Ch. Barman	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P									
2.	Shri Prankrishna Barman	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P									
3.	Shri Rameshwar Roy	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P									
4.	Shri Alon George Topna	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P									

This petition regularized

Attested
Anubhayartha
13/1/03
Advocate

Abbr.
C.L.—Casual Leave.
L.F.P.—Leave on full pay.
L.H.P.—Leave half Pay.
L.W.P.—Leave without pay.

29

-19-

N. F. Railway

Office Attendance Register for the month of March 1999

		1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1. Shri Prabhat ch. Barman	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P
2. Shri Prankrishna Barman	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P
3. Shri Rameswar Roy	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P
4. Shri Alon George Tepra	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P

April → 1999

		1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30
1. Shri Prabhat ch. Barman	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P
2. Shri Prankrishna Barman	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R
3. Shri Rameswar Roy	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P
4. Shri Alon George Tepra	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R

They performed regular duty

April 1/5/99

Coaching Clerk in-charge
TINSUKIA
N. F. Railway

They performed regular duty

1/5/99

Coaching Clerk in-charge
TINSUKIA
N. F. Railway

Attested
Jhunkayarkha
17/1/03
Advocate

N. F. Rly. Press-1/2/9905/52-A(2) 90-18000x100 L.P.

प्र—अनुपस्थित/A—Absent.
आ० छु०—आकस्मिक छुट्टी/C.L.—Casual Leave.
पूरे० वे० छु०—पूरे वेतन पर छुट्टी/L.F.P.—Leave on full pay.
आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay.

पू० सी० रेलवे N. F. Railway

TUNIJAN कार्यालय हाजिरी रजिस्टर माह ... Office Attendance Register for the month of May 1999

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1. Shri Prahlad ch. Barman	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P
2. Shri Prankrishna Barman	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P
3. Shri Rameswar Ray	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P
4. Shri Alon George Topna	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P

June → 1999

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30
1. Shri Prahlad ch. Barman	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P
2. Shri Prankrishna Barman	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P
3. Shri Rameswar Ray	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P
4. Shri Alon George Topna	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P

Attested
Jhunhunwala
31/1/03
Advocate

31/5/99
They performed duty regularly

A—अनुपस्थित/A—Absent.
आ० छु०—आकस्मिक छुट्टी/C.L.—Casual Leave.
पूरे० वे० छु०—पूरे वेतन पर छुट्टी/L.F.P.—Leave on full pay.
आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay.

N. F. Rly. Press-1/219/05/52-M27 99-1000x100 Ls

पू० सी० रेलवे N. F. Railway

कार्यालय हाजिरी रजिस्टर माह Office Attendance Register for the month of July 1999

Serial Number	Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Total Time lost	Leave taken during the year carried over	Remarks
	1. Shri Prahlad ch. Barman	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P			
	2. Shri Prankrishna Barman	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P			
	3. Shri Ramesswar Roy	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P			
	4. Shri Alen George Topna	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P			
	August → 1999																																			
	1. Shri Prahlad ch. Barman	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P																					
	2. Shri Prankrishna Barman	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R																					
	3. Shri Ramesswar Roy	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P																					
	4. Shri Alen George Topna	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R																					

Attested
Prabhayadha
7/1/03
Advocate

Leave taken during the year carried over: Leave on full pay | Leave on half pay | Leave without pay

Trey Pandey
Asstt. Engineer
N. F. Railway

Trey Pandey
Asstt. Engineer
N. F. Railway

N. F. Rly. Press-1/2000/52-May 30-10000x100 Lv.

अ—अनुपस्थित/A—Absent.
आ० छु०—आकस्मिक छुट्टी/C.L.—Casual Leave.
पू० वे० छु०—पूरे वेतन पर छुट्टी/L.F.P.—Leave on full pay.
आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay.

32

TUNIJAN कार्यालय हाजिरी रजिस्टर माह सितम्बर N. F. Railway

Office Attendance Register for the month of September 1993

No.	Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Total time lost	Total time lost	Signature
1	Shri Prahlad L. Barman	Parcel Labour			P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R				
2	Shri Prankrishna Barman	Parcel Labour			R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P				
3	Shri Rameswar Roy	Parcel Labour			P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R				
4	Shri Alon George Topna	Parcel Labour			R	P	P	P	F	F	P	R	P	P	P	P	F	P	R	P	P	P	P	P	R	P	P	P	P	P	P					

October → 1993

No.	Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Total time lost	Total time lost	Signature
1	Shri Prahlad L. Barman	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P				
2	Shri Prankrishna Barman	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P				
3	Shri Rameswar Roy	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P				
4	Shri Alon George Topna	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P				

Attested
Ghanshyam Jha
13/1/03
Advocate

Section Clerk

N. F. Rly. Press-1/219005/52-K127 20-12000/10 L.

अ—अनुपस्थित/A—Absent.
आ० छु०—आकस्मिक छुट्टी/C.L.—Casual Leave.
पू० वे० छु०—पूरे वेतन पर छुट्टी/L.F.P—Leave on full pay.
आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay.

Tinsukia

पू० सी० रेलवे N. F. Railway

कार्यालय हाजिरी रजिस्टर माह Office Attendance Register for the month of November 1999

Pay Roll Number	Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Days for which Leave taken	Total time lost	Leave taken during the year carried over	Remarks
	1. Shri Prahlad Ch. Barman	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P					
	2. Shri Prankrishna Barman	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P					
	3. Shri Alon George To	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P					
	4. Shri Alon George Topna	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P					
	December → 1999																																				
	1. Shri Prahlad Ch. Barman	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R					
	2. Shri Prankrishna Barman	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P					
	3. Shri Ramesar Roy	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R					
	4. Shri Alon George Topna	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P					

Attested
Jhunhunwala
18/1/13
Advocate

Teacy
Regularly
Teaching Charge Incharge
NUNIHAT
N. F. Railway

N. F. Rly. Press-1/2/9005/52-1/87 50-1000x100 Lv.

अ—अनुपस्थित/A—Absent.
आ० छु०—आकस्मिक छुट्टी/C.L.—Casual Leave.
पू० वे० छु०—पूरे वेतन पर छुट्टी/L.F.P.—Leave on full pay.
आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay.

TUNIJAN पू० सी० रेल N. F. Railway

कार्यालय हाजिरी रजिस्टर माह Office Attendance Register for the month of January 2000

G-

Serial Number	Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Total time lost	Leave taken during the year carried over	Remarks
	1. Shri Prahlad ch. Barman	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P			
	2. Shri Prankrishna Barman	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P			
	3. Shri Ramesvar Roy	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P			
	4. Shri Alon George Topno	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P			
	February → 2000																																			
	1. Shri Prahlad ch. Barman	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P					
	2. Shri Prankrishna Barman	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P					
	3. Shri Ramesvar Roy	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P					
	4. Shri Alon George Topno	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P					

Leave taken during the year carried over: Leave on full pay / Leave on half pay / Leave without pay

Attested
Shankar Jyoti Sharma 17/1/03
Advocate

14/3/2000
They performed their duty regularly

P—Present. A—Absent.
CL—Casual Leave.
L.F.P.—Leave on full pay.
L.H.P.—Leave half Pay.
L.W.P.—Leave without pay.

TUNDJA

Office Attendance Register for the month of March 2000

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1. Shri Prahladch. Barman	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R
2. Shri Prankrishna Barman	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P
3. Shri Rameswar Roy	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R
4. Shri Alon George Tapno	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P

April → 2000

Name	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30
1. Shri Prahladch. Barman	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	
2. Shri Prankrishna Barman	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P
3. Shri Rameswar Roy	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	
4. Shri Alon George Tapno	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R	P	P

Attested
Jhunkayastha
13/1/03
Advocate

Leave taken during the year carried over

Name	Total	Leave taken during the year carried over	Balance
1. Shri Prahladch. Barman			
2. Shri Prankrishna Barman			
3. Shri Rameswar Roy			
4. Shri Alon George Tapno			

Attest

31/03/2000
They performed the duty regularly
Station Master
N. F. Railway

31/03/2000
They performed duty duty regular
Teaching Clerk In-charge
TUNDJA
N. F. Railway

प्र—अनुपस्थित/A—Absent.
आ० छु०—आकस्मिक छुट्टी/C.L.—Casual Leave.
पूरे० वे० छु०—पूरे वेतन पर छुट्टी/L.F.P—Leave on full pay.

N. F. Rly. Pram-1/2/9005/32-Mar 99-1000x100 L.P.

आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay.

पू० सी० रेलवे N. F. Railway

TUNIJAN कार्यालय हाजिरी रजिस्टर माह मई Office Attendance Register for the month of May ~~19~~ 2000

Serial Number	Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Times late	Total time lost	Leave taken during the year carried over			Signature
	1. Shri Prahlad ch. Barman	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P						
	2. Shri Prankrishna Barman	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P						
	3. Shri Rameswar Roy	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P						
	4. Shri Alon George Tapno	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P						
	June → 2000																																						
	1. Shri Prahlad ch. Barman	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R							
	2. Shri Prankrishna Barman	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P							
	3. Shri Rameswar Roy	Parcel Labour	P	R	P	P	P	P	P	P	P	R	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R							
	4. Shri Alone George Tapno	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R	P	P	P	P	P	P								

Attested
Jhunkayastha
19/1/03
Advocate

Nil
01/06/2000
They performed their duty regularly

Nil
01/07/2000
They performed their duty regularly

TUNTIAN

N. F. Railway

Office Attendance Register for the month of July 2000

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1. Shri Prahlad ch. Barman	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P
2. Shri Prankrishna Barman	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P
3. Shri Rameswar Roy	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P
4. Shri Alon George Tapro	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P

They performed their duty regularly.
14/8/2000

August → 2000

Name	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1. Shri Prahlad ch. Barman	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P
2. Shri Prankrishna Barman	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R	P	P	P	P	P	P
3. Shri Rameswar Roy	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P
4. Shri Alon George Tapro	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R	P	P	P	P	P	P

They performed their duty regularly.
14/8/2000

Attested
Jhunkayasha
18/1/03
Advocate

Branching Clerk
N. F. Railway

N. F. Rly. Press-1/2/8X05/52-May 90-1000x2100 Le

अ—अनुपस्थित/A—Absent.
आ० छु०—आकस्मिक छुट्टी/C.L.—Casual Leave.
पूरे० वे० छु०—पूरे वेतन पर छुट्टी/L.F.P.—Leave on full pay.
आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay.

पू० सी० रेलवे N. F. Railway

TUNIJAN कार्यालय हाजिरी रजिस्टर वास्ते माह Office Attendance Register for the month of September 19 2000

Number	Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Time lost	Total time lost	Leave taken during the year carried over			
	1. Shri Prahlad ch. Barman	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P							
	2. Shri Prankrishna Barman	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R							
	3. Shri Rameswar Roy	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P							
	4. Shri Alon George Tapro	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R	P	P	P	P	P	P	R	R							
	October → 2000																																						
	1. Shri Prahlad ch. Barman	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P						
	2. Shri Prankrishna Barman	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P						
	3. Shri Rameswar Roy	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P						
	4. Shri Alon George Tapro	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P						

Attested
Gharkayastha
1/11/03
Advocate

N.A.
01/11/2002
They performed their duty regularly.

N.A.
01/11/2002
They performed their duty regularly.

[illegible]—Holiday.
[illegible]—Casual Leave.
[illegible]—Leave on half pay.
[illegible]—L.H.P.—Leave half Pay.
[illegible]—L.W.P.—Leave without pay.

TUNIJAN [illegible] N.F. Railway

Office Attendance Register for the month of November → 2000

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1. Shri Prahlad Ch. Barman	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	
2. Shri Pratikrishna Barman	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	
3. Shri Rameswar Roy	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	
4. Shri Alon George Topno	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	

Time lost during the time table | Total time lost | Leave taken during the year carried over | Remarks

Nil 01/12/2000 They performed their duty regularly

N. F. Railway

December → 2000

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1. Shri Prahlad Ch. Barman	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P
2. Shri Pratikrishna Barman	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P
3. Shri Rameswar Roy	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P
4. Shri Alon George Topno	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P

Nil 01/01/01 They performed their duty regularly

N. F. Railway

Attested
[illegible]
1/1/03
Advocate

N. F. Rly. Press-1/2/9005/57-3127 93-10000x100 L.P.

अ—अनुपस्थित/A—Absent.
आ० छु०—आकस्मिक छुट्टी/C.L.—Casual Leave.
पूरे० वे० छु०—पूरे वेतन पर छुट्टी/L.F.P.—Leave on full pay.
आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay.

पू० सी० रेलवे N. F. Railway

TUNIJAN कार्यालय हाजिरी रजिस्टर बाहत माह Office Attendance Register for the month of January ~~19~~ 2001

G-

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Time late	Total time lost	Leave taken during the year carried over	Remarks
1. Shri Prahlad ch. Barman	Parcel coolies	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P				
2. Shri Pankrishna Barman	Parcel coolies	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P				
3. Shri Ramesshar Ray	Parcel coolies	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P				
4. Shri Alon George Topno	Parcel coolies	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P				
February → 2001																																				
1. Shri Prahlad ch. Barman	Parcel coolies	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P							
2. Shri Pankrishna Barman	Parcel coolies	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P							
3. Shri Ramesshar Ray	Parcel coolies	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P							
4. Shri Alon George Topno	Parcel coolies	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P							

Attested
Pankajyadha
17/1/03
Advocate

They performed their duty regularly

They performed their duty regularly

अ—अनुपस्थित/A—Absent.
आ० छु०—आकस्मिक छुट्टी/C.L.—Casual Leave.
पूरे० वे० छु०—पूरे वेतन पर छुट्टी/L.F.P.—Leave on full pay.
आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay.

-31-

N.F. Railway

कार्यालय हाजिरी रजिस्टर वास्ते माह Office Attendance Register for the month of March 2001

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Total Time late	Total time lost	Leave taken during the year carried over: Leave with full pay	Leave with half pay	Leave without pay	Remarks
1. Shri Prahlad Ch. Barman	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P						
2. Shri Prankrishna Barman	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R						
3. Shri Rameswar Roy	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P						
4. Shri Alon George Tapno	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R						
April → 2001																																						
1. Shri Prahlad Ch. Barman	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P							
2. Shri Prankrishna Barman	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P							
3. Shri Rameswar Roy	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P							
4. Shri Alon George Tapno	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P							

Attested
Jhunjhunwala
12/1/03
Advocate

All the 05/pay performed their duty regularly
Sd/-
Sectn. Officer
N.F. Railway

A—अनुपस्थित/A—Absent.
आ० छु०—आकस्मिक छुट्टी/C.L.—Casual Leave.
पूरे० वे० छु०—पूरे वेतन पर छुट्टी/L.F.P.—Leave on full pay.

आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay.

N.F. Rly. Press-1/2/9005/52-May 90-1800x100 L.P.

FORM A कार्यालय हाजिरी रजिस्टर सहित माह Office Attendance Register for the month of May 19 2001

G—1

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Total time lost	Leave taken during the year carried over	Remarks
1. Shri Prahlad Ch. Barman	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P			
2. Shri Prankrishna Barman	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P			
3. Shri Rameswar Roy	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P			
4. Shri Alon George Topno	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P			
June 2001																																			
1. Shri Prahlad Ch. Barman	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P				
2. Shri Prankrishna Barman	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R				
3. Shri Rameswar Roy	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P				
4. Shri Alon George Topno	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R				

Attested
Jhunbayashka
17/1/03
Advocate

Total time lost: 01/0 4/2009 They performed their duty regularly

Total time lost: 01/09/2001 They performed their duty regularly

N. F. Rly. Press-1/2/9005/52-M-5 5—[illegible]

अ—अनुपस्थित/A—Absent.
आ० छु०—आकस्मिक छुट्टी/C.L.—Casual Leave.
पूरे० वे० छु०—पूरे वेतन पर छुट्टी/L.F.P—Leave on full pay.
आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay.

TUNJAN कार्यालय हाजिरी रजिस्टर बाहत माह

पू० सी० रेलवे N. F. Railway

Office Attendance Register for the month of July ~~19~~ 2001

Serial Number	Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Hours late	Hours short	Leave taken during the year carried over	Remarks
	1. Shri Prahlad Ch. Barman	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P				
	2. Shri Shankrishna Barman	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P				
	3. Shri Sameswar Roy	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P				
	4. Shri Alex George Tapna	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R	P	P	P	P				
	August → 2001																																				
	1. Shri Prahlad Ch. Barman	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R				
	2. Shri Shankrishna Barman	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R				
	3. Shri Sameswar Roy	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	P	R	P	P	P	P	P	P				
	4. Shri Alex George Tapna	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P				

Attested
Shankarjyothi
17/11/03
Advocate

N/A
31/08/2001
They performed their duty regularly
Sorting Clerk
N. F. Railway

N/A
31/08/2001
They performed their duty regularly
Sorting Clerk
N. F. Railway

N. F. Rly. Press-1/2,000/22-May-96-Form-100 L.F.

प—अनुपस्थित/A—Absent.
आ० छु०—आकस्मिक छुट्टी/C.L.—Casual Leave.
पूरे० वे० छु०—पूरे वेतन पर छुट्टी/L.F.P—Leave on full pay.
आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay.

-35-

पू० सा० रेल N. F. Railway

TUNIJAN कार्यालय हाजिरी रजिस्टर वाहत माह Office Attendance Register for the month of September 19 2001

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Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Total late	Total time lost	Leave taken during the year carried over	Remarks
1. Shri Prahlad Ch. Barman	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P					
2. Shri Harekrishna Barman	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P					
3. Shri Ramesh Ch. Roy	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P					
4. Shri Elton George Tapna	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P					
Contd. → 2001																																				
1. Shri Prahlad Ch. Barman	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P				
2. Shri Harekrishna Barman	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P				
3. Shri Ramesh Roy	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	P	R	P	P	P	P				
4. Shri Elton George Tapna	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P				

Attested
Jhumkayastha
13/1/03
Advocate

Not performed duty regularly
Sd/- 01/10/01
In-charge

They performed duty regularly
2-11-01
Certified
Coaching Clerk-in-charge
TUNIJAN
N. F. Railway

N. F. Rly. Press-1/2/9005/52-May 90-150x2100 Lt.

अ—अनुपस्थित/A—Absent.
आ० छु०—आकस्मिक छुट्टी/C.L.—Casual Leave.
पूरे० वे० छु०—पूरे वेतन पर छुट्टी/L.F.P.—Leave on full pay.
आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay.

N. F. Railway

TUNIJAN कार्यालय हाजिरी रजिस्टर बाहत माह Office Attendance Register for the month of November ~~19~~ 2001

Number	Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Time lost	Only time lost	Leave taken during the year carried over	Remarks
	1. Shri Prahladch. Barman	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R					
	2. Shri Prankrishna Barman	Parcel Labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R	P	P	P	P	P	P						
	3. Shri Rameswar Roy	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R					
	4. Shri Alon George Tapno	Parcel labour	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R	P	P	P	P	P	P						
	December → 2001																																				
	1. Shri Prahladch. Barman	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P				
	2. Shri Prankrishna Barman	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P				
	3. Shri Rameswar Roy	Parcel Labour	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P				
	4. Shri Alon George Tapno	Parcel labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P				

Attested
Jhunkayashe
18/1/02

Shri Prahlad
Shri Prankrishna
Shri Rameswar
Shri Alon
Coaching Clerk
TUNIJAN
N. F. Railway

N. F. Rly. Press-1/2/9005/32-MGP/90-180x100 L.F.

अ—अनुपस्थित/A—Absent.
आ० छु०—आकस्मिक छुट्टी/C.L.—Casual Leave.
पूरे० वे० छु०—पूरे वेतन पर छुट्टी/L.F.P.—Leave on full pay.
आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay.

TUNIJAN कार्यालय हाजिरी रजिस्टर माह N. F. Railway Office Attendance Register for the month of January ~~19~~ 2002

Number	Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Time late	Total time lost	Leave taken during the year carried over	Leave taken without pay	Official Remarks
	1. Shri Prahlad ch. Barman	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P					
	2. Shri Ramkrishna Barman	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P					
	3. Shri Rameswar Roy	Parcel Labour	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P					
	4. Shri Alon George Tapno	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P					
	February → 2002																																					
	1. Shri Prahlad ch. Barman	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P								
	2. Shri Ramkrishna Barman	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P								
	3. Shri Rameswar Roy	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P								
	4. Shri Alon George Tapno	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P								

Chief personal officer
N. F. Railway
1-3-02
Chief Personal Officer
N. F. Railway

Attested
Bhattacharjee
12/1/03
Advocate

Chief Personal Officer
N. F. Railway
1-3-02
Chief Personal Officer
N. F. Railway

Abbreviations: A—Absent. C.L.—Casual Leave. L.I.P.—Leave In-Lieu Pay.

TUNIJAN

Office Attendance Register for the month of March 2002

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1. Shri Prahlad Ch. Barman	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P
2. Shri Prankrishna Barman	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P
3. Shri Rameswar Roy	Parcel Labour	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P
4. Shri Alon George Tapno	Parcel Labour	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P

April → 2002

Name	Designation	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30
1. Shri Prahlad Ch. Barman	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P
2. Shri Prankrishna Barman	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P
3. Shri Rameswar Roy	Parcel Labour	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P
4. Shri Alon George Tapno	Parcel Labour	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P	P	P	P	R	P	P	P

Attested
Jhunkayastha
18/1/03
Advocate

Checking Clerk-in-charge
TUNIJAN
N. F. Railway

Checking Clerk-in-charge
TUNIJAN
N. F. Railway

N. F. Rly. Press-1/29/03/57-A127 50-1000x1w L.V.

अ—अनुपस्थित/A—Absent.
आ० छु०—आकस्मिक छुट्टी/C.L.—Casual Leave.
पू० वे० छु०—पूरे वेतन पर छुट्टी/L.F.P.—Leave on full pay.
आ० वे० छु०—आधे वेतन पर छुट्टी/L.H.P.—Leave half Pay.
बि० वे० छु०—बिना वेतन छुट्टी/L.W.P.—Leave without pay.

48

ANNEXUXRE-A/2

N.F. RAILWAY

RECT/628
No.E./57/0 PIX(C)

Maligaion dated 17-7-81

To

All Heads of Departments,
All DRMs and DVS/TSK,
All DAOs, WAOs, NBQ and DBRT,
All Dist and Asstt Officers of non divisionalised offices.
The General Secretary/NFRMU/PNO with 40 copies.
The General Secretary/NEREU/PNO with 35 copies.

Sub: Casual Labour

A copy of Rly Board's letter No.E(NG)II 77/CL/46 dated 8.6.81 on the above subject, is forwarded for information and guidance. Board's earlier letter of 14.10.80 as referred to in their present letter was circulated under this office No.ES/545 dated 12.1.81. In this connection this E207/O PIV(C) office circular letter No.E/57/0.VII(C)(REGY-621) dt 14.11.80 & E/57/0 P.IX(C)RECT-626) dt 24.4.81 may also be connected.

Sd/-

For Chief Personnel Officer, PNO

(Copy of Rly Bd's letter No.E(NG)II.77/CL/46 dated 8.6.81)

Sub: Casual Labour

Various instructions have been issued from time to time regulating the service conditions of casual labour. It was found necessary to consolidate the various instructions issued by Board from time to time. The engagement of casual labour on the Railways; their absorption in regular Class IV posts and the entitlement and privileges admissible tot hem will be regulated as under:

A. **Definition of Casual Labour**

a) Casual labour refers to labour whose employment is seasonal, intermittent, sporadic or extends over short periods. Labour of this kind is normally recruited from the nearest available source. They are not ordinarily liable to transfer and the conditions applicable to permanent and temporary staff do not apply to casual labour.

b) The casual labour on Railways should be employed only in the following types of cases:-

i) **Staff paid from contingencies except those retained for more than four months continuously**: Such of those persons who continue to do the same work for which they were engaged or other work of

Attested Jhunkayastha 12/1/13 Advocate

the same type for more than 120 days without a break will be treated as temporary after the expiry of the 120 days continuous employment. Casual labour on projects who have put in 180 days continuous service on the same type of work are entitled for 1/30th of the minimum of the appropriate revised scale plus Dearness Allowance. Before giving regular scale of pay or 1/30th of the minimum of the scale plus Dearness Allowance on completion of 120 days or 180 days continuous service as the case may be, a preliminary verification in regard to age and completion of requisite number of days of continuous service should be done by the Assistant Officer.

ii) **Labour on projects irrespective of duration except those transferred from other temporary or permanent employment**: As far as possible casual labourers required for new projects must be taken from amongst those casual labourers, who have worked on the open line / project in the past in preference to outsiders.

iii) **Seasonal labour sanctioned for specific works of less than 180 days duration** : If such labour is shifted from one work to another of the same type (e.g. relaying) and the total continuous period of such work at anytime is more than 180 days duration, they should be treated as temporary after the expiry of 120 days continuous employment.

Note(1) The project n should be taken as construction of new line, major bridges, restoration of dismantled lines and other major important open line works lime doubling, widening of tunnels etc. which are completed within a definite time limit. The General Manager/Heads of Departments concerned, in consultation with the FA & CAO will decide whether a particular open line work in a "project" or not. If the " through Track Renewals" include replacement of lighter section of Rails by a heavier Section or increasing density of sleepers or provision of additional depth of ballast etc. these should be treated as works leading to an improvement in the carrying capacity of the Railway and as such irrespective of any financial limit they should be treated as 'Project" "Casual renewals" or other "Through Renewals" which do not lead to any improvement in the carrying capacity of a Railway will, however, not fall within the definition of a 'Project'.

Attested
Jhumkayastha
18/1/03
Advocate

Note (2) Once any individual acquires temporary status, after fulfilling the conditions indicated in (i) or (iii) above, he retains that status so long as he is in continuous employment on the railways. In other words, even if, he is transferred by the administration to work of a different nature, he does not lose the temporary status.

Note (3) Labour employed against regular vacancies whether permanent or temporary shall not be employed on casual labour terms casual labour should not be employed for work on construction of wagons and similar other work of a regular nature. Works of a regular nature cover workshops. Loco sheds, train lighting establishments, carriage and wagon depots, yards and stations but exclude labour employed for loading and unloading. As regards Civil Engineering, signal and bridge maintenance, casual labour will not be employed except for seasonal, fluctuating works, casual renewals and occasional renewals.

Note (4) The term 'same type of works' should not be too rigidly interpreted so as to cause undue suffering to casual labour by way of break in service because of a slight change in the type of work in the same unit. The term 'same type of work' should be implemented in spirit as well as in letter and no casual labour should suffer in this matter by rigid interpretation of the term. The various types of works to be considered as same type of work may be grouped as under:

(a) Track renewals and linking : Ballasting, re1-sleepering, relaying etc.
(b) Masonary and concrete work: Work on building, bridges, quarters, platforms etc.
(c) Steel work: Erection of bridge girders, sheds, shelters etc.
(d) Earth work: Foundations, banks, platforms etc.
(e) Fitting, smithy carpentry and such other artisan work and helpers.
(f) All work, performed by the unskilled casual labour working under the same IOW, PWI and Bridge Inspector etc should be treated as the same type of work.
(g) Casual labour should not be employed/retained in service beyond the age of 58 years.

Attested
Jhunjhunwala
17/1/03
Advocate

Note (5) On the open line, the trolley man should not be casual labour. In railway printing process, casual labour should not be engaged.

Note (6) Staff employed in unskilled categories for examining the wagons for water tight repairs during the monsoon session should be treated as casual labour.

2. There is no ban on employment of casual labour required for execution and implementation of the expersion and modernisation projects of the Railways. Should it become necessary to engage fresh casual labour, discharged casual labour, who have not been re employed will be reengaged against future requirement in the order of priority on the basis of their total period of service prior to their discharge. The intake of fresh casual labour should be resorted to only after obtaining prior personal approval of the General Manager, this authorisation not being delegated to a lower level.

3. In the application for employment as casual labour, essential data with name, father's name, age, educational and technical qualifications, experience and area in which employment is sought should be mentioned. The application should be sent to the Personnel Officer of the Division for enlisting these candidates for employment. The Personnel Officer in charge will send these applications to the Inspectors of Engineering, Signalling and Electrical Departments of the open line as well as construction work in the area where employment is sought. The particulars of the applications sent by the Personnel Officer will be entered in a register called 'Waiting Register'. This will be separate from the ' Seniority Register' of casual labour already in employment being maintained. Departments other than Civil Signalling and Electrical, for their requirement of casual labour should take candidates from these three departments who have received applications from DPO, especially from those having longest list of candidates.

4. Information regarding the number of men required and the day on which they should present themselves will be given through a notice on the Notice Board. This day will be the first day of the wage period; those who come on the day of recruitment will be reemployed against fresh needs. If none is available on the day, senior most from the waiting list who turns up and is readily available will be employed.

Attested
Jhunhunwala 17/1/03
Advocate

5. As far as possible, casual labour should be engaged only up to the age of 28 years; except for SC/ST candidates where higher age is prescribed in rules. The percentage of reservation for SC/ST laid down for Class IV categories should be followed for engagement of casual labour except in the case of those who are required for emergencies like flood relief work, accident, restoration and relief etc.

6. In order to provide documentary proof of service, a casual labour should be given a card to be retained b himself. A person wanting to be appointed as a casual labour should be asked to supply to the administration one passport size copy of his photograph at the time of his engagement as casual labour. This photograph duly attested by the competent authority should be pasted on his service card. Casual labour should be asked to deposit Re.1/ towards the cost of service book. The following particulars should be indicated by the concerned supervisory official in the Service Card:

1. Name of the employee (in block letters)
2. Father's name (in block letters)
3. Date of birth.
4. Age at initial casual employment, year, month.
5. Personal mark/s of identification.
6. Date of engagement.
7. Date of termination.
8. Nature of job on each occasion.
9. Signature of the Supervisor.
10. Name in full(in capital letters) & designation of the Supervisor.

The service cards should be in the form of a booklet like a passport book of the size 4" to 6". It should have stiff card board binding. On page 1 on the left side detailed instructions should be printed for the guidance of casual labourers. These instructions should be in bilingual form both in English and Hindi. In addition, Railways may add a local language of the area subject to convenience. The service book should be machine numbered and account of service book maintained in Divisional Office.

Attested
Advocate

6.1. Loss of the card should be reported to the nearest police station and a copy of FIR lodged with the police should be given to the Railway authorities on the basis of which a duplicate card may be issued on a

charge of Rs.2/-. The issuing authority should satisfy himself that the duplicate is being issued to the same person to whom the original was issued and failure on his part on this score would be punishable under D&A Rules.

B. **Entitlements and privileges admissible to Casual Labour** :

Casual labour are not eligible for entitlements and privileges other than those statutorily admissible under the various Acts, such as , Minimum Wage Act, Workman's Compensation Act. Etc. or those specifically sanctioned by the Railway Board from time to time.

C. Breaks in Service.

The following cases of absence will not be considered as breaks in service for the purpose of determining 120 days continuous employment :-

a) The period of absence of a workman who is under medical treatment in connection with injuries sustained on duty covered by provisions under the Workmen's compensation Act.

b) Authorised absence not exceeding 20 days including 3 days unauthorised absence for personal reasons. Absence of half a day should be reckoned as half a day only. In the case of female casual labour a period of absence of 4 weeks (in addition to 20 days authorised absence) may be allowed for maternity purposes.

c) On completion of works or for non availability of further productive work when casual labour on daily wages or in regular scale of pay or 1/30th of the minimum of the scale plus Dearness Allowance is discontinued and employed later when work is available such gaps in service will not count as breaks in service for the purpose of reckoning of continuous service of 120 days or 180 days as the case may be.

d) Non performance of work on days of rest given under the Hours of Employment Regulations or under the Minimum Wages(Central) Rules, 1950 and on days on which the establishment employing the labour remains closed does not constitute a break nor will it be counted against the limit of twenty days referred to in (b) above. The term "authorised absence" for this purpose covers permission granted by the

Attested
Jhunkayastha 17/1/13
Advocate

supervisory official in charge to be away from work for the period specified.

D. **Notice of Termination of Service.**

Except where notice is necessary under any statutory obligation, no notice is required for termination of service of the casual labour. Their services will be deemed to have been terminated when they absent themselves or on the close of the day.

Casual labour should not be deliberately discharged with a view to causing an artificial break in their service. Where casual labour have to be terminated due to non availability of work for them the unit for their retrenchment will be that of an Inspector. Casual labour diverted from one unit to another will rank junior most in the new unit. On projects, the Executive Engineer will be the unit for retrenchment.

E. **Entitlements and Privileges admissible to Casual Labour who are treated as temporary after the completion of 120 days continuous service.**

a) Casual labour given temporary status are eligible for all the entitlement and privileges admissible temporary railway servants as laid down in Chapter XXIII of the Indian Railways Establishment Manual. The entitlements and privileges admissible to such labour also include the benefits of the Discipline and Appeal Rules. Their service, prior to the date of completion of 120 days continuous service will not, however, count for any purposes like reckoning of retirement benefits, seniority etc. Such casual labour will also be allowed to carry forward the leave at their credit to the new post on absorption in regular service.

b) Such casual labour who acquire temporary status, will not, however, be brought on to the permanent establishment unless they are selected through regular selection Board for Class IV posts. They will have a prior claim over others to permanent requirement and they will be considered for regular employment without having to go through employment exchanges. Such of them who join as casual labour before attaining the age of 28 years should be allowed relaxation of the maximum age limit prescribed for Class IV posts to the extent of their total service which may be either continuous or in broken periods.

Attested
Advocate

c) It is not necessary to create temporary posts to accommodate such casual labour who acquire temporary status for the conferment of attendant benefits like regular scale of pay, increment etc. Half of the service rendered in temporary status after 1.1.1961 by such persons before regular absorption against a regular temporary/permanent post, will qualify for pensioner benefits, subject to the conditions prescribed in this Ministry's letter No. E(NG)1178/CL/12 dated 14.10.80. Daily rated casual labour or labour employed on projects would not, however, be brought under the purview of the above orders.

d) Casual labour who have acquired temporary status and have put in three years continuous service should be treated at par with temporary railway servants and granted Festival Advance/Flood advance on the same conditions as are applicable to temporary railway servants for grant of such advances provided they furnish two sureties from permanent railway employees.

e) Casual labour engaged on works, other than projects, who attain temporary status on completion of 120 days continuous service on the same type of work, should be treated as temporary employees for the purpose of hospital leave in terms of Rule 753(1)-R1.

F. **Absorption of Casual Labour in regular vacancies:**

i) No outsider should be appointed to Class IV posts which become available up to 31.12.1982 and all such posts should be filled only from amongst casual labour and substitutes. Exceptions may, however, be made for appointment of outsiders, on compassionate grounds or of sportsmen or of artists or where under specific orders of the Board such recruitment as in the case of filling Class IV vacancies in workshops is permitted.

Note: On the NF Railway, vacancies in Class IV should be filled to the extent of 50% vacancies from amongst casual labour and the rest through the Employment Exchange.

ii) Casual labour employed on projects should, as a rule, be appointed against Class IV posts that may be required for operation and maintenance of new assets created viz. new lines, conversions, doubling major yard remodelling etc. i.e. the posts should be filled exclusively from casual labour who had worked at the project stage. An exception can be

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Jhunkayastha 17/1/03
Advocate

made only if there are open line casual labour in the area covered by the local recruitment units of the Inspector who have worked for longer periods than the casual labour on construction projects.

iii) The casual labour should be screened for employment by Screening Committees and not by Selection Boards; against vacancies to be worked out after providing for anticipated surpluses. Such screening Committees should include an Officer belonging to SC or ST.

iv) For the purpose of screening and empanelment of casual labour a Division should be treated as the Unit for all departments.

v) After working out vacancies for recruitment in this Unit, all casual labour who have put in a minimum of 120 days continuous service whether on the open line in the Division or on adjacent construction, projects, should be listed for screening, the seniority being fixed by reckoning their previous spells of employment on the basis of such cumulative aggregate service. Casual labour who have not been reengaged will also be considered for empanelment/screening based on the length of their employment prior to the date of discharge if such discharged casual labour who had completed 120 days continuous service, and had been discharged due to the completion of work and has not been offered further engagement, approach the administration at the time of screening.

vi) Casual labour who have not put in 120 days continuous service, but who have over 120 days of service in broken periods may also be screened if in the seniority list of casual labour maintained in the unit, their juniors become eligible and come up for screening.

Note: Since casual labour in hot weather establishment such as watermen, punkha pullers etc. are generally engaged for short durations during summer for period not exceeding 120 days, the question of granting temporary status should not normally arise. For regular absorption, they may be screened along with others based on the total length of their service as casual labour.

vii) As long as it is established that a casual labour has been enrolled within the age limit, relaxation at the time of actual absorption should be automatic and guided b this factor. In old cases when the age

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Jhunjhunwala 12/1/03
Advocate

limit has not observed, relaxation of age should be considered sympathetically. The DRMs may exercise such powers to grant relaxation in age limit.

viii) Casual labour engaged in work charged establishments of certain Departments who get promoted to semi skilled, skilled and highly skilled categories due to non availability of departmental candidates and continue to work as casual employees for a long period, shall straightaway be absorbed in regular vacancies in skilled grades provided they have passed the requisite test to the extent of 25% of the vacancies reserved for departmental promotion from the unskilled and semi skilled categories. These orders also apply to the casual labour who are recruited directly in the skilled categories in work charged establishments after qualifying in the trade test.

ix) a) When casual labour who have put in six years service whether continuous or in broken period, are included in a panel for appointment to Class IV posts and are sent for medical examination for first appointment to regular service, the standard of medical examination should not be the one that is required for first appointment but should be a relaxed standard as prescribed for re-examination during service.

b) Such as the casual labour as are found on medical examination, unfit for the particular category for which they are sent for medical examination despite the relaxed standard presc4ribed for re-examination may be considered for alternative category requiring a lower medical classification subject to their suitability for the alternative category being adjudged by the screening committee, to the extent it is possible to arrange absorption against alternative posts requiring lower medical classification.

G. <u>Wages</u>

a) Except in the case of emergencies like breaches or accidents where wages can be paid at a higher rate depending on the availability of labour and other circumstances, the casual labour employed on railways falls in either of the following categories, namely;

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Advocate

I. **Labour governed by the Minimum Wages Act(Central),**

i) Those who are employed on road constructions or any building operations;

ii) Those who are employed in stone breaking and/or stone crushing.

II. **Labour not governed by the Minimum Wages Act.**

b) Labour governed by the Minimum Wages Act (Central) should be remunerated on -

i) a daily rate ascertained from the local authority or the State Government concerned where necessary, or

ii) If such rtes are not available, at 1/30th of the minimum of the scale of pay plus DA, applicable to corresponding categories of railway staff; and

iii) If either of the rate of wages arrived at in the manager indicated in (i) and (ii) above happens to be lower than the minimum wages fixed under the Minimum Wages Act, then the rates fixed by the appropriate authority under the Act.,

c) Labour not governed by the Minimum Wages Act is to be remunerated on daily rtes to be ascertained from the local authorities or the State Governments concerned:

Note: i) Where there are Municipalities and they have fixed local rates, the rates ascertained from them should be adopted.

ii) Where there are Municipalities, but they have not fixed the rates, the rates fixed by local authorities(District Magistrates, District Collector, Dy Commissioner or the Stage Government).

iii) If there are no Municipalities at places where casual labour are employed, the procedure as indicated in (ii) above should be adopted.

iv) Where two different rates are operative one fixed by the Municipality and the other fixed by the local Civil Authorities , the higher of the two rates should be adopted.

Attested
Jhuntayashe
13/1/03
Advocate

If such rates are not available, they are to be remunerated at 1/30th of the minimum of the scale of pay plus DA applicable to corresponding categories of railway staff.

(d) For specialised labour such as Earth moving Plant drivers, mechanics, drivers, riveters, dolly men, heaters, bridge serangs, bridge khalasis etc. for whom local market rates are not available and it is not possible to recruit them at the daily rate derived from the minimum of the appropriate Authorised/Revised sale of pay plus dearness allowance, special rates may be sanctioned by the General Managers in consultation with the FA & CAOs.

e) i) Powers to fix wages with reference to the daily rte derived from the minimum of the appropriate authorised/revised scale plus dearness allowance, in cases where the local market rate is not available, shall be exercised by the Head of Department concerned in consultation with the FA & CAO.

ii) In special cases, where justified, the General Managers / Chief Administrative Officers may fix in-consultation with FA & CAD a rate upt o 33.1/3% in excess of that prescribed in the Minimum Wages Act or the rate prescribed by the local authority. Cases where the increase in the rates over 33.1/3% is considered necessary, should be referred to the Railway Board for decision with full justification therefore.

Note: In order that the rates fixed by the local authorities form time to time are not lest sight of, a review should be undertaken every year after ascertaining the rates from the local authorities or the State Government concerned.

H. <u>Passes and P.T.Os.</u>

i) Casual labour are not entitled to passes and privilege ticket orders.

ii) Passes to casual labour are admissible on recruitment and discharge in cases where such labour are not available at the site of the work and have to be recruited from places far away from the site of work in the interests of the Administration.

iii) Casual labour who attain temporary status will be eligible for passes and PTOs as admissible to temporary railway

Attested
Jhunkhunwala
17/1/13
Advocate

servants. They will also be allowed to count their continuous service from the date of attaining temporary status for the purpose of post-retirement passes.

I. Holidays for casual labour.

Casual labour who have attained temporary status will be eligible for 9 holidays including 3 National Holidays and where it is not possible to allow staff to avail of the holidays, they will be eligible for compensation in lieu thereof as in the case of National Holidays.

J. <u>Free Medical Treatment and Free Diet</u>.

Casual labour may be given free diet and free medical treatment in railway hospitals/dispensaries in connection with injuries sustained in accident cases. In other cases, they are not ordinarily entitled to medical facilities applicable to railway servants, but when they are employed at sites not within easy reach of non railway medical facilities or when the non railway medical facilities are grossly inadequate and it becomes necessary in the interest of the administration to guard against the risk of spread of seasonal disease in an epidemic form particularly in the case of large projects, casual labour (but not their families) may be given medical facilities and concessions in railway hospitals and dispensaries both as outpatients, and as in-patients (as well as at residence in special circumstances when the patient is confined to bed). Preventive treatment as for malaria or control of other diseases in epidemic form may also be given free of costs.

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Attested
18/1/03
Advocate

ANNEXURE-A/3 Colly

61

NORTH EAST FRONTIER RAILWAY
OFFICE OF THE DIVISIONAL RAILWAY MANAGER(P)
ALIPURDUAR JN.

Dt. 14-09-95

As result of the screening test held on 14-08-95 the following transhipment labours of APDJ station have handling been empanelled for their regular absorption against the vacancy of porter/box/porter R.R.servant in traffic Department in OA NO.once of CAT/Calcuttas judgement in OA NO.183/89 and OA/81 of 1994. The result has been approved by DRM/APDJ on 18/8/95.

S/No.	Name.	Father's name.	date of birth
1.	Shri	Makal Yadav	Bhogalu Yadav
2.	"	Pardesh Kewat	Khandoru Kewat
3.	"	Rameswaya Yadav	Hardor Yadav
4.	"	Chandra Rokha Mahato	Mangal Mahato
5.	"	Bihari Yadav	Jinat Yadav
6.	"	Rameswaya Yadav	Bhayawan Yadav
7.	"	Dhanushadhari Yadav	Rammurat Yadav
8.	"	Rajbali Yadav	Kariya Yadav
9.	"	Biswanath Yadav	Kanger Yadav
10.	"	Ganesh Kewat	Biswanath Kewat
11.	"	Ramdhar Yadav	Goya Yadav
12.	"	Bholanath Yadav	SukharajYadav
13.	"	Indrasan Rajbhor	Hari Narayan Rajbhor
14.	"	Mustafa Hussain	Pirangi Hussain
15.	"	Gulab Rajbhour	Dhanushdhari Rajbor.
16.	"	Murat Rajbor	Mangal Rajbor
17.	"	Bhangi Rajbhor	Fatingan Rajbhor
18.	"	Sreeprasad Rajbhor	Bhikhari Rajbhor
19.	"	Param Rajbhor	Subhag Rajbhor
20.	"	Rambilash Rajbhor	Ramlal Rajbhor
21.	"	Bahadur Rajbhor	Hanraj Rajbhor
22.	"	Turesh Rajbhor	Toku Rajbhor
23.	"	Param Yadav	Ramkrishna Yadav
24.	"	Ramakant Rajbhor	Jula Rajbhor.

Attested
Jhunkayadhe
13/1/03
Advocate

For Divisional Railway Manager
N.F.Rly.

NO.E/176/AP Comml.Copy forwarded for information-1.Sr.DCM/APDJ 2.SS/APDJ. 3. Staff concerned.

In compliance to the judgement of Hon'bl CAT/CAL pass in OA NO.183/89 &/81 of 1994, DRM has accorded sanction to the grant of temporary status in favour to the following 25 trans-shipment handling labours of APDY station who were application in the above cases. The benefited 120 days service as casual wokks. Consequently these labourers shall be entitled to the benefits of leave, pass, medical facilited etc. As admissible to casual labour holding temporary status. They shall however not be entitled to any annual increment during the entire period of temporary status.

NO.E/176/AP/Comml.PII Copy forwarded for information and necessary action to (1) Sr.DCM/APDY.(2)SS/APDY.(3)Staff concerned.

Attested
Jhunjhunjawala
17/1/03
Advocate.

53

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: AT GUWAHATI

Filed by:
(B. C. Pathak)
Addl. Central Govt. Standing Counsel
Central Administrative Tribunal
Guwahati Bench : Guwahati

O.A.NO. 5/2003

Alon Gorge Tapno & Others ... Applicants

-vs-

Union of India & Others ...Respondents

(WRITTEN STATEMENTS FILED BY THE RESPONDENT No. 1 to 5)

The written statements filed by the above-mentioned respondents are as follows:

1. That the copies of the above noted O.A. No. 5/2003 (hereinafter referred to as the "application ") have been served on the respondents. The respondents have gone through the same and understood the contents thereof. The interest of all the respondents being common and similar, the written statements are to be treated as common to all of them.

2. That the statements made in the application which are not specifically admitted by the respondents are hereby denied.

3. That the application is not maintainable and is liable to be dismissed for non-compliance and non-exhausting the other alternative remedies as available under Section 20/21 of the Central Administrative Tribunal Act, 1985.

4. That before traversing the various paragraphs made in the application, the answering respondents beg to give a brief resume of the case for better clarity as under:

(a) The instant application has been filed by the applicants on the basis of some bogus and manufactured documents without any basis of law and they have made an attempt to get in service with some illegal means. The applicants have alleged that they have been working since 1998 at Tunijan Station and in support of their claim they have annexed some document somewhat in the form of a certificate / identity card and also Office Attendance Register. But so far the respondents are concerned, they have definite scheme and rules for maintenance of attendance of casual labourers in the form of "Live Register" and the "Casual Labour Card". There is no system or any provisions under any law of the respondents to maintain 'attendance register' for causal labourer.

(b) So far the claims of the applicants are concerned, the respondents on scrutiny have found that they were never engaged as "Parcel Labour/ Parcel Porter". There is no post of "Parcel Labour/ Parcel Porter" available over the entire NF Railway. The Commercial Manual of the respondents provides that the loading and unloading of "Parcel Traffic" are to be managed by the Station Master as 'ex-officio contractor'. The Station Master may as 'ex-officio contractor' engage person from the nearby available labourer, contractors labourer or licentiate porters as and when requirement arises. The payment of such labourer is made on the basis of quantum of weight handled as per fixed rate of per kilogram basis. For such utilization of labourer, there is no system of maintaining attendance register of such labourer. These types of works are contingent in nature and not perennial or regular. The Tunijan Station in question is itself a small roadside Station which is managed by a Booking Clerk In-charge (BCI) alone. The Station does not operate/book 'out-going parcel traffic'. Only in-coming parcel traffic is unloaded.

From the records of the Station it is found that since 1998 to 2C02 on average 50/60 quintals per month parcel traffic were dealt with at Tunijan Station. For the said volume of parcel traffic spanning for a month, there is no such need for utilizing the labour of as many as four (4) in numbers. The respondent crave the lave of this Hon'ble Tribunal to allow them to rely upon and to produce the records of parcel traffic dealt with at the Tunijan Station for the said period at the time of hearing of the case if so required.

(c) As stated hereinabove that there is no system of maintaining attendance register for casual labour, the copies of the 'attendance register' as annexed as Annexure A1 (series) in the application, appear to be fabricated, manipulated and manufactured by the applicants themselves with the ulterior motive of wrongful gain. The sheets of document allegedly shown to be 'attendance register' are not genuine/ original and the same were not the document of the respondents. Therefore, the respondents state that the said documents are fake and bogus and the applicants are put to strict proof thereof.

(d) The application is not maintainable as the same has been filed by some stranger not being Railway Employees and not connected with the Service Matter of the Railways. So far the other documents shown somewhat as certificate / 'identity card' as annexed to the application is concerned, the respondents make it clear that there id no provisions in any law or any instruction or circular for issuing such type of document to any person in connection with the Railway matter. So far the identity and service records of a casual labour is concerned, there are provisions to issue 'service card' known as 'casual labour card' and maintenance of 'Live Register'. These two documents i.e. "Casual Labor Card "and the "Live Register" are very specific and contain all details about such casual labour. Therefore, the documents under question are fake and bogus and meant only to camouflage the "service card". Such document which is not connected with the Railways cannot bind the Railways or their authorities in any manner. The genuineness of the document is hereby denied. The provisions for issuance and maintenance of "Casual Labour Card' and the "Live Register' are available in the Master Circular on Casual Labour of the respondents.

The relevant portions of the Master Circular on Casual Labour are annexed as **Annexure R1** and **R2** respectively.

(e) That there is a complete ban on engagement of casual labour in the Railway which is in force uptil now since prior to 1998. In case of emergency, however, casual labour can be engaged but that must be made with the prior personal approval of the General Manager. In this instant case, there is nothing to show on record that there had been any such emergency in the Tunijan Station and there was any prior personal approval from the General Manager to engage the applicants. It is a totally false case claiming conferment of temporary status and regularization on the basis of some bogus documents. That before filing these written statements and during the pendency of the application in this Tribunal, the applicants have filed another Misc. petition which is numbered as the M.P. No.56/2003. By the said MP the applicants have raised some baseless allegations against some of the officials of the respondents that the documents pertaining to the applicants are being destroyed. The applicants by this MP have also tried to show that they have been working in the Station and they have not been allowed to sign the attendance register after 12.2.2003. In this connection, the respondents immediately took up matter with the concerned authority and came to know that the allegations are totally false and ill-intended to cover up their own conspiracy meted against the respondents. Moreover, the signature and the seal put on such documents are also forged or manipulated by the applicants. In this connection it is also pertinent to mention here that the father of the applicant No.2 and 3 was working as Grade IV employee in the Tunijan station and the applicant had the opportunity to manipulate or manufacture the documents as attendance register and the other documents with seal and signatures. The authorities/signatories alleged have signed this documents and the allegations leveled against one of them, have categorically denied the said allegations and they have stated that they have never signed such documents as alleged.

The copies of the communications made by such authorities are annexed as the **Annexure-R3** (series).

5. That with regard to the statements made in para 1 of the application, the answering respondents state that as stated hereinabove there is no cause of action in filing the application and the same is liable to be dismissed with cost.

6. That with regard to the statements made in para 2 of the application, the answering respondents state that the applicants have no right to approach this Tribunal as they are stranger to the respondents and there is no cause of action relating to conditions of service. Therefore, the application is liable to be dismissed with cost.

7. That with regard to the statements made in para 3 of the application, the answering respondents state that the application is barred by law of limitation under the provisions of Section 20/21 of the Central Administrative Tribunal Act, 1985.

8. That with regard to the statements made in para 4.1 of the application, the answering respondents state that the claims of the applicants are not genuine and the same are false. The respondents reiterate the statements made in para 4 of the written statements and state that the applicants were never engaged as "parcel labour" and they were not utilized regularly. However the Booking Clerk In-Charge (BCI) utilized them alongwith others sporadically for unloading the 'booked parcels' at the rate of handling charges of per kilogram basis as and when such occasion arose. But so far as the payment to the casual labour is concerned, it is made on Minimum Wage Basis as per the Casual Labour Rules of the respondents. This was done by the BCI as per provisions of the Commercial Manual. The utilization of the applicants was therefore not as casual labour for any purpose of intent as required under the circular of casual labour. In this connection the respondents also respectfully submit that the action of the BCI for utilizing the applicants for unloading of parcel sporadically cannot be said to be illegal. As the applicants were not engaged as casual labours the BCI did not go for obtaining the prior personal approval from the General Manager for such engagement. In this connection it is also respectfully submitted that if it is argued for the sake of argument

and not admitting anything that the BCI has committed mistake by utilizing the applicants. In this regard also the law is well settled that the Court or the Tribunal shall not legitimize illegal acts of officers. The Court cannot also direct the Government to refrain from enforcing law or to do something contrary to the provisions of law. What has been done by the respondents is done within the limit of law and there is nothing to show as illegal whatsoever.

9. That the respondents deny the correctness of the statements made in para 4.2 of the application and reasserts the foregoing statements here-again and respectfully submits that the application is liable to be dismissed with cost.

10. That with regard to the statements made in para 4.3 of the application, the answering respondents reiterate the foregoing statements and state that the utilization of the applicants by the BCI as 'ex-officio contractor' under the provisions of Commercial Manual in the Tunijan Station was never in full-time basis and the same was done only for few hours sporadically. Therefore, there is no record to show in the Establishment of the respondents that the applicants had ever completed 120 days in any year. It is also denied that the applicants are still being utilized regularly as "parcel labourers" at Tunijan Station. The documents as in Annexure A1 and A4 (series) are false and manufactured ones and the same are not pertaining to the records of the respondents.

11. That with regard to the statements made in para 4.4 and 4.5 of the application, the answering respondents reiterate and reassert the foregoing statements and state that whatever utilization of the applicants was made by the BCI was not brought under record in writing and such utilization of the applicants did not fall within the parameters of the Circular of the Casual Labour of the Railways. As the requirements of those Circular have does not come in question under any circumstances, therefore, the applicants cannot take shelter of the said Circular of the Casual Labour. Moreover, the provisions of the said Circular and the Establishment Manual are applicable to the Casual Labour as defined in the said Circular and Manual and the same are not applicable to the applicant s as they were never engaged as such.

12. That with regard to the statements made in para 4.6 of the application, the answering respondents state that the applicants are not having similar status as the trans-shipment labourer of Alipurduar Junction. The petitioner in OA No. 183-189/1994 were originally the contractor's labours utilized for the purpose of trans-shipment by the Railways directly when the contractor of those labourer were stopped to work. However, in the said case, the respondent Railway filed a SLP before the Hon'ble Supreme Court of India which was rejected on the ground of "limitation" and not on merit. Under such an awkward situation, the respondent Railway had no alternative option but to comply with the said order passed in the said case. The applicants in the instant case not being similarly situated and not supported by any legally valid proof or evidence in their support, the case of he applicants cannot be considered in the line of the aforesaid case.

13. That with regard to the statements made in para 4.7 and 4.8 of the application, the answering respondents reiterate the foregoing statements made in this written statement and submit that the provisions of the Circular of Casual Labour will not apply in the instant case and therefore the application is liable to be dismissed with cost.

14. That with regard to the statements made in para 5.1 to 5.3 of the application, the answering respondents state that under the facts and circumstances of the case and the provisions of law, the grounds shown by the applicants cannot sustain in law and the same are not legally valid grounds. Therefore, the application is liable to be dismissed with cost.

15. That with regard to the statements made in para 6 of the application, the answering respondents state that if the case of the applicants was genuine and legal, the applicants certainly could have agitate their matter with the competent authorities of the respondents before coming to this Hon'ble Tribunal. The applicants being well aware about the documents that they have relied upon that these are fictitious and bogus documents and if any representation/ demand is made with such authority for fulfillment

of their claims, they would be caught red-handed and some serious consequence would follow. In order to avoid such possible embarrassment or rejection of their claims, the applicants have approached this Hon'ble Tribunal directly instead of approaching the authorities for remedies if any available to them. Hence this application is liable to be dismissed on this ground alone for failure to exhaust the alternative remedies available to them .

16. That the respondents have no comments to make with regard to the statements made in para 7 of the application.

17. That with regard to the statements made in para 8.1 to 8.3 of the application, the answering respondents state that I any view of the facts of the case and the attending law to such facts and the circumstances, the applicants are not entitled to any relief whatsoever as prayed for and therefore the application is liable to be dismissed with cost as being devoid of any merit.

In the premises aforesaid, it is therefore prayed that Your Lordships would be pleased to hear the parties, peruse the records and after hearing the parties and perusing the records shall be pleased to dismiss the application with cost.

(6)

Verification

I, Shri Sishir Kumar Karmakar, at present working as Sr. Divisional Commercial Manager in the office of the Divisional Railway Manager, ~~Guwahati~~, Alipurdwar being competent and duly authorized to sign this verification do hereby solemnly affirm and state that the statements made in para 1, 2, 3, 7, 8, 10, 11, 12, 13, 15 ——— are true to my knowledge and belief, those made in para 4 ——— being matter of records are true to my information derived threrefrom and the rest are my humble submission before this Hon'ble Tribunal. I have not suppressed any material fact.

And I sign this verification on this 7 th day of July, 2003 at Alipurdwar Jn.

DEPONENT

वरिष्ठ मंडल वाणिज्य प्रबंधक

Senior D. C. M.

पू० सी० रेलवे अलीपुरदुवार जं०

N. F. Railway, Alipurdwar Jn

Supply of Uniforms:

Casual labour as have completed one year of continuous service after attaining temporary status are eligible to the supply of Uniforms, if they are working in categories eligible for the supply, e.g., Gaunman attached to mechanised maintenance (

(Ref: Board's letter No. E(W)87/UV1/1 of 26.7.90).

15. Working hours and Periodic rest:

All Casual labour are entitled to a weekly day of rest with pay. For purposes of hours of work, periods of rest and payment of overtime allowance etc., their classification would follow the category in which they are employed and will be regulated in accordance with the Hours of Employment Regulations. Such of those as are governed by the Minimum Wages Act will be governed by the provisions of the act and the rules framed thereunder.

(Ref: Board's letters No. E(NG)60 CL/37 dated 22.8.62, 1.9.62 and E(NG)75/76/CL/116 dated 21.3.77).

Casual labour who are governed by the Minimum Wages Act are entitled to a weekly day of rest after they have worked in the scheduled employment under the same employer for a continuous period of not less than 6 days.

(Ref: Board's letter No. E(Trg)63/A13/2) dated 17.12.63).

However, for a period of five years from 15.5.85 the provisions of Sections 13 & 14 of the Minimum Wages Act relating to hours of work and overtime will not apply to the daily rated casual labour on the Railways engaged in the Construction or maintenance of Permanent Way, subject to the condition that the exempted casual labour are governed by the Hours of Employment Regulations, 1961.

(Ref: Board's letter No. E(LL)84 AT/MW/1-5 dated 7.6.85).

16. Records/Registers:

(a) Service Card: This is commonly referred to as the Casual Labour Card and should be in the form

...28/-

of a booklet (like a passport book of the size 4" to 6") with a stiff card board binding. Every individual engaged as Casual labour should, on his appointment, be given the casual labour card, which should be retained by him as documentary proof of his service. The card should contain the following :-

(i) Page 1 on the left side should carry instructions for the guidance of casual labour. The instructions should be in billingual form, both in Hindi and in English. In addition, instructions may also be given in a local language of the area, if convenient.

(ii) A machine-number on the card.

(An account of the Casual labour cards should be maintained in the Divisional office indicating the particular field unit to which a card has been issued and the worker to whom from it has been issued).

(iii) Information indicating

(1) Name of the individual (in block let ers)

(2) Father's name

(3) Date of birth

(4) Age at initial casual employment.- Year and month.

(5) Personal mark(s) of identification.

(6) Date of engagement

(7) Date of termination

(8) Nature of job on each occasion

(9) Signature of the superior

(10) Name in full (Capital letters) & Design. of Supervisor.

For purposes of providing a Card, each individual before his engagement as casual labour, should deposit a sum of Rupee One and also a copy of his photograph in passport size. The photo, after

....29/-

attestation by the competent authority, should be pasted in the space provided for the purpose in the Casual Labour card.

The casual labour card will be an accepted document of identification of the casual labour at all times for all purposes. It should not be lost. In the event of loss, a report should be lodged by the concerned casual labour with the nearest Police Station and a copy of the FIR should be given to the Railway. A duplicate card may be issued thereafter on a charge of Rupees Two. The issuing authority should ensure that the duplicate card is issued to the same person to whom the original was issued. Any failure in this regard is liable to render the Railway servant concerned for action under the D&A Rules.

The casual labour card, after engagement will be in the custody of the Supervisor in charge of the unit and will be given to the casual labour at the time of discharge/retrenchment. Whenever taken back/re-engaged, the card should be taken back from them and and after entering the date of re-engagement, the Supervisor in charge should retain the same in his custody. When casual labour attain temporary status, their casual labour cards should be secured with the Service Book opened for the respective individuals. Entries of service in the card, under each subordinate should be made without fail before discharge. Periods of authorised absence, not constituting a break in continuity for purposes of conferring temporary status, should be shown as service.

Officers of the Personnel Branch and officers of the employing department should conduct test checks regularly to guard against malpractices in the preparation and issue of cards like forging of signatures, issue of bogus cards, making unauthorised or fictitious entries of past service etc. Similarly before re-engaging any individual as casual labour on the basis of his claim of previous engagement as per casual labour card, the employing supervisor should satisfy himself that the card produced is genuine.

Casual labour card need not be prepared and issued to the casual labour, who are engaged for a very limited period, say a week or ten days or a fortnight for work during emergencies like restoration of breaches, flood relief, accident relief operations etc.

....30/-

ANNEXURE : R2

(11) Casual Labour Card No.

(12) Service Register number (in the case of those with temporary status).

(13) Live register No.

(14) Rolled thumb impression of the casual labour with attestation of the appointing authority.

Entries should be made only once and in a running order based on the date of engagement. The thumb impression should be got examined by the Finger Print Examiner in due course of time.

(Ref: Board's letters No.E(O)63/RRI-1 dt. 11.2.64 and E(NG)II/89/SL/1 dt. 23.2.90).

(1) Live register:

The names of all open line casual labour, employed in a unit should be entered in a register (to be maintained unit-wise), entry in the register being made strictly in the order of the individual taking up casual appointment at the initial stage.

In the case of Project casual labour, the register will be maintained as per the territorial jurisdiction of the Division, including all the departments.

The register should have the following:-

(1) Serial No.

(2) Name & Designation

(3) Father's name

(4) Date of birth

(5) Educational Qualification

(6) Personal marks of identification

(7) Whether SC/ST/ex-Servicemen.

(8) Age at initial casual employment

(9) Unit in which initially engaged.

(10) Date of giving monthly rate scale

(11) Date of absorption

(12) L.T.I. register number

(13) Casual labour card number

(14) Service register number

(15) Permanent address.

The live register will be a running record of the casual labour, working in a particular unit/ division in the case of Project casual labour, and also of those discharged casual labour waiting for re-engagement, but will exclude the names of the casual labour no longer entitled to be kept in the live register i.e.,

(i) the names of casual labour who have been absorbed in regular posts;,

(ii) the names of casual labour who were discharged prior to 1.1.1981 and not re-engaged thereafter for any reason;

(iii) the names of discharged casual labour who do not report for duty when called on two occassions on the availability of work.

The names of casual labour who are engaged for a very short duration viz., on occasions like restoration of breaches, through communication, accident relief etc., are however, not required to be included in the live register.

The live register should be maintained in duplicate and one copy from each unit should be lodged with the Divisional Office. In the case of Railway establishments other than the Zonal Railways, one copy should be with a nominated officer and the other with the respective units/supervisors. The register maintained in the units should be updated from time to time and reviewed annually, preferably during the first quarter of the year, to ensure proper maintenance, as per the instructions in force. The register maintained should also be scrutinised by a senior Gazetted officer, at least once annually after the review has taken place, if not at the beginning and close of the year as is normally required, to ensure that no unauthorised entries are made, and signed by him in token of the scrutiny. A note should also be kept in the register as to when and by whom it had been checked.

...33/-

the basis of screening:

(i) vacancies against which appointment on compassionate grounds is done;

(ii) vacancies provided for recruitment of Sports persons and artists;

(iii) vacancies reserved for recruitment of ex-Service personnel;

(iv) vacancies in Diesel & Electric Loco [illegible]

(v) vacancies in workshops in the Mech. D[illegible]

Note: Due to special requirements of works in the Mech. Deptt., vacancies in Gr. 'D' are filled, as per the instructions contained in Board's letter No. E(NG)II 73 CL/41 dated 2[illegible] inclusive of transfer of Railway servants who volunteer from other departments and transfer of Gangmen and Stores Khalasis against a prescribed limit. The resultant vacancies in other departments are available for the absorption of casual labour and Substitutes.

(Ref: Board's letter No. E(NG)II/84/CL/92 dated 15.12.84, E(NG)II/81/CL/5 dated 22.6.90).

17.1 On the Northeast Frontier Railway vacancies in Group 'D' should be filled to the extent of 50% from amongst casual labour and the rest through the Employment Exchange.

17.2 Absorption i.e. appointment against a regular vacancy, will be on the basis of screening and not by selection. The Screening Committee should at least consist of three members including an officer belonging to SC/ST community and another minority community.

(Ref: Board's letter No. E(NG)II/70/CL/28 dated 20.7.70, E(NG)II/79/CL/16 dated 27.4.79 and E(NG)II/83/RR1/7 dated 1.6.83).

17.3 While drawing up panels for absorption against normal Group 'D' vacancies, the Screening Committee should ensure that the SC/ST conformin[illegible]

The copy of the register maintained in the Divisional office should be updated once a year or atleast once in two years from the copy in the field units, after a verification of the authenticity of the additions/deletions, if any made in the field registers.

The names of all casual labour borne on the live casual labour register, alongwith other relevant particulars like father's name, unit in which employed, LTI register number etc., should be computerised and printouts secured.

(Ref: Board's letters No.E(NG)63 CL/13/ dated 16.9.63, E(NG)II/78/CL/2 dated 21.2.84 & 22.11.84, E(NG)II/78/ CL/2 dated 25.4.86, E(NG)II/87/CL/38 dated 12.6.87 and E(NG)II/78/CL/2 dt. 8.12.88).

(e) Supplementary live register:

The names of casual labour, both in the open line and in the Projects who were discharged prior to 1.1.81 for want of work or due to completion of work and not re-engaged thereafter and who had applied by 31.3.87, claiming the benefit of inclusion in the seniority list prepared by the Administration for provision of employment will, after a verification of genuineness of the claims, by a committee of officers on each Division, be entered in the supplementary live register. For full details, para 7.7 to 7.9 above may be seen. The registers will be separate for the open line casual labour and the Project casual labour. The individuals borne on the supplementary live registers will have no preference over those borne on the live registers for purposes of consideration for absorption, re-engagement.

(Ref: Board's letters No.E(NG)II/84/CL/41 dated 2.3.87, E(NG)II/78/CL/2 dated 4.3.87, E(NG)II/84/CL/41 dt. 20.3.87 and E(NG)II/78/CL/2 dt. 2.11.87).

17. Absorption :

All vacancies in Group 'D' posts, barring the following, becoming available upto 30.6.92 would, as per the extant ad-hoc arrangement, be filled from amongst casual labour and substitutes empanelled on

17

ANNEXURE : R3 (69 Pages)

From :- CMI/RPAN

No.BR/RP/C/Case/03
Dated:12.6.2003.

79

To:Sr.DCM/APDJ,
N. F. Railway.

Through:- Proper channel.

Sir,

Sub:- Statement of CMI/RPAN.in connection with M.P.No. 56 of 2003 in OA No.5/2003 in the CAT Guwahati branch.

As stated A.G.Topno and 3 others of Tunijan Rly.Station have claimed for temporary status in Rly. as PTR on the grounds exhibited in the petition is totally false as per below remarks :-

1. There is no posting CCI (Coaching clerk incharge) at Tunijan halt station since 1997 work managed by IR:CC NLP & RPAN, since 1997 to till date the following IR:CC utilised to work as under :-

(i)	Sri Binod Kr. Jha,	IR:CC/NLP now posted at	LBI
(ii)	" Mainul Haque,	-do-	RNY
(iii)	" Sonjeev Dutta,	-do-	HMY
(iv)	" Dhurbajoti Barman,	-do- working	NLP
(v)	" Narendra Mohan,	-do-	SUZ
(vi)	" Manash Hazarika,	-do-	NLP
(vii)	" Hrishikesh Deka,	-do-	MSMI
(viii)	" Syed Asraful Hussain,	IR:CC/RPAN now at	TUJ.

2. Procedure of working at ~~XXX~~ TUJ.

There is one CCI with two posting PTRs(Sri Marish Ch. Braman & Phatic Chatra)working at Tunijan station and attendance being maintained for three heads being inspected for commercial works by sectional CMI time to time, the attendance register remain with CCI and maintance responsibilities also rests with him.

3. Sri Kishore paul was sectional CMI from 1998 to 2000 & Sri B.C.Basumatary from 2000 to 2002 fully. From Aug'02 I am looking after the NLP Section in addition of my jurisdiction RPAN section till arrival of posting CMI/NLP.

4. Zerox copies of the attendance submitted to the Court is also false fabricated as because there is no system to maintain attendance of labour separately.(statement of few IR:CCs enclosed in Annexure-1 & 2). Complaint against me to destroy attendance, I/Card is also totally false that when there is no any attendance register for other then Rly.Staffs, question does not arise to destroy or utter to destroy. Moreover the above quoted case matter comes to my knowledge on 01.6.03 when ACM/II/APDJ & DCM/RNY over telephone discussed with me. The actual facts comes to my knowledged when I was meet with RA at Guwhati on 3.6.03 as per telephonic instruction of DCM/RNY,on the other hand on 11.2.03 I had not visited/present at Tunijan station, Hence the charged alleged against me, I completely denied as the case is fabricated.

5. Parawise comments against the case given by Sr.DCM/APDJ as I am not the authority to give comments against case, Sr.DCM/APDJ's comments is final.

(Contd..P/No.2)

(P/No.2)

6. Persons of certification by different CCI's who worked at Tunijan for different periods may be asked from them as I am finding no apparent cause to certify.

XXXX The above statement submitted as per telephonic conversation AM/RPAN with RA on 12.6.03.

Enclo:- 2(two) DA

Yours faithfully,

CMI/RPAN

Copy to:-

1. LCM/RNY for information please in reference to his telephonic instruction on 3.6.03 & 11.6.03.

2. Rly. Advocate/High Court, Guwahati for information please, in responce his telephonica conversation with AM/RPAN on 11.6.03.

3. AM/RPAN for information please in responce to his adviced on 11.6.03.

Yours faithfully,

Baneswar Roy

CMI/RPAN

No. DCM/RN+APDJ
N.F. Railway

Subject :- Join statement in connection of court case of TUJ Station

Sir,

We the undersigned LR/CC/NLP time to time utilized at TUJ station to work as CC/TUJ as no posting CC/ provided at TUJ, for handling parcel packages when required utilized local market labours, and the said labours themselves arranged one Railway attendence register and maintained by them, and shown certified signature of us, after verifying found that all signature and stamps were fake given in their attendence, we have not maintained any labour attendence register of TUJ. The labours themselves arranged and maintained the attendence register with the help of Shri Partha Shri Harish Chandra Barman as Shri Barman's Son directly involved in this matter we know nothing about attendence register.

Yours faithfully
Narendra Mohan
Hushikesh DCM

Sri. DCM
APDJ/N.F.Rly

Dated
02.06.03

Subject: It. statement regarding maintance of labour attendance register at TUJ

Respected Sir,

We the undersigned LRCC/NLP & LRCC/RPAN time to time utilized at TUJ Stn to work as CCI/TUJ as no posting CCI provided at TUJ. For handling parcel packages, when required we utilized local market labours. We have not maintained any labour attendance register during our working period at TUNIJAN. This is as per advice of CMI/RPAN.

Thanking you,

Dhrubajyoti Burman
Sr.RGCC/NLP

Manas Hazarika
LRCC/NLP

Sayed Ashraful Hussain
LRCC/RPAN

(73)

Filed by:- The Applicants Through: Jaideep Purkayastha Advocate 5.9.03

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH

O.A No. 5/2003

Alon George Topno & Ors. ... Applicants

- versus -

Union of India & Ors. ... Respondents

REJOINDER OF THE APPLICANTS TO THE WRITTEN STATEMENT FILED BY THE RESPONDENTS NO.1 TO 5

The Applicants in the above mentioned O.A. beg to state as follows :

1. That the Applicants have gone through the copy of the W.S. filed by the Respondents No.1 to 5 and have understood the contents thereof. Save and except the statements which are specifically admitted hereinbelow, all other statements made in the W.S. are denied. Further the statements which are not borne on records are also denied and the Respondents are put to the strictest proof thereof.

2. That in regard to the statement made in paragraph 3 of the written statement, it is stated that there is no other alternative remedy available to the Applicants and as such, there is no question of their non-exhausting the alternative remedy and as such the Applicants have come before this Hon'ble Tribunal for securing the ends of justice.

3. That the averments made in paragraph 4(a) of the written statement are denied and it is stated that the

SRI. A.G Topno

Applicants have not filed the application on the basis of bogus and manufactured documents. It is unfortunate that the Respondents are describing their own documents as bogus and manufactured. There is no question of Applicants alleging that they have been working since 1998 at Tunijan station. The Applicants in fact have been working since 1998 at Tunijan Station. The office Attendance Register from January 1998 to April 2002 annexed as Annexure-A/1 colly of the O.A. and the office Attendance Register from May 2002 to February 2003 annexed as Annexure-A/4 colly with MP No. 46/2003 filed in the aforesaid O.A. bear testimony to the fact that the Applicants have been working continuously Since January 1998. It is stated that the Attendance Register was continuously maintained by four different Station Masters during the period 1998 to 2003. The names of these Station Masters of Tunijan Railway Station are viz. Binod Kr. Jha, Mulimul Islam, Nirendra Mohan and Hrishikesh Deka. It is clarified that in Tunijan Railway Station, the Station Master is the coaching clerk in-charge (CCI). It is stated that the identity cards were issued to the Applicants by Shri Hrishikesh Deka who was the then CCI-cum-Station Master of Tunijan Railway Station. If the Attendance Register and the Identity Cards are bogus and manufactured, then it is strange as to why the official Respondents have not taken disciplinary action against the Station Masters under whose supervision the aforesaid documents were made. Since Applicants continuously worked from

SRI. A.G TOPNO

January 1998, the record of their services were kept and maintained by the competent authority of the Tunijan Railway Station. It is precisely for the said purpose that the Identity Card was also issued by the then Station Master Shri Hrishikesh Deka. If the Respondents have a definite scheme and rules for maintenance of attendance of casual labourers in the form of live register and the casual labour card, then what prevented them from maintaining such live register and the casual labour card. In any case, the Attendance Register of the Applicants can be treated to be "live register" and their identity cards can also be treated to be what Respondents call "casual labour cards". If there is no system or any provision under any law of the Respondents to maintain Attendance Register for casual labourer, then it is a duty of the Respondents to explain as to how the service records and the work performed by the casual labourers are maintained. It is stated that the official Respondents have deliberately resorted to falsehood because the Divisional Railway Manager (Commercial), N.F. Railway, Alipurduar Junction had issued a circular No. C/188/AP/Handling dated 13.7.2000 wherein it was reiterated that when a handling bill will be submitted to the office of DRM where market labourers are utilised for handling purposes, it should be ensured that no particular labour should be engaged more than three days at a stretch and that proper remarks are to be given on the body of the said handling bill to avoid future complications. Since the Applicants were continuously

SRI. A.S Topno

engaged uninterruptedly from January 1998 in defiance of the circular dated 13.7.2000, the official Respondents are suppressing material facts and resorting to falsehood to avoid any disciplinary action against them.

Copy of the circular of Divisional Railway Manager (Commercial), Alipurduar Junction dated 13.7.2000 is annexed herewith and marked as ANNEXURE-RJ/1.

4. That the averments made in paragraph 4(b) of the written statement are denied and it is stated that the Attendance Register of the Applicants clearly show that since January 1998, they were continuously engaged as parcel labour/parcel porter. There may not be any specific post of parcel labour/parcel porter because there cannot be any special category of porters. However, the fact remains that the Applicants continuously worked as porters since January 1998 and as porters, they carried out the work of loading and unloading of parcels at Tunijan Railway Station and as such for the sake of convenience, they were described as parcel labour/parcel porter. For the purpose of regularisation of their services, they can be easily given the status of porter/box/porter which posts are available in the N.F. Railway in plenty in different Railway Stations. There is hardly any difference between parcel porter and porter per se inasmuch as job of the porter is to carry out the work of loading and unloading of luggage. It is true that the Station

SRI. A.G. Topno

Master engaged the Applicants continuously in the aforesaid capacity since January 1998. There may or may not be any system of maintaining Attendance Register of such labourers but the fact remains that in the case of the Applicants such an Attendance Register was maintained by four different Station Masters of Tunijan Railway Station since January 1998. If the Attendance Register was maintained by these Station Masters, no fault can be found with the Applicants. It is denied that the nature of work performed by the Applicants was contingent and not perennial or regular. The fact that Applicants continuously worked as parcel labourers/parcel porters since January 1998 is an indication of the fact that the nature of work performed by them is perennial and regular and not contingent. In this connection, it is pertinent to mention that the Commercial Inspector Shri Kishor Paul after initiation of the present litigation took away records of cash remittance notes belonging to the Applicants. These records are from 1998 to February 2003. The reference of bill No. is found in these CR notes on the back side of the bills, signatures of the labourers against whom the payment is made can be seen. However, it is pertinent to mention that on the back side of the bill, signature of only one labourer was taken and he was allowed to lift the money for others which was distributed amongst all the labourers who carried out the work during the period. The Applicants could get some of the copies containing the details of loading and unloading of parcel at Tunijan Railway

Station. These details are from May 2001 to November 2001. The Applicants could also get the particulars of loading and unloading of parcel at Tunijan Railway Station for the month of October 2002. These particulars maintained by the official Respondents are sufficient indication about the perennial/regular nature of the work performed by the Applicants.

Copies of the records containing the particulars of loading and unloading of parcel at Tunijan Station during the month of May 2001 to November 2001 and October 2002 are annexed herewith and marked as ANNEXURE-RJ/2 colly.

It is denied that the Tunijan Railway Station does not handle parcel traffic which requires utilisation of four numbers of labourers. The official records of the Respondents if not doctored or manipulated by them would show the correct picture.

5. That the averments made in paragraph 4(c) of the written statement are denied. It is stated that it is inconsequential as to whether or not there is a system of maintaining of Attendance Register for casual labour. The fact remains that the Attendance Register of the Applicants was maintained since January 1998 to February 2003 by as many as four different Station Masters who worked in the Tunijan Railway Station during the aforesaid period. It is denied that Annexure-A/1 series in the O.A. is fabricated, manipulated and manufactured by the Applicants with the

Rl. A.G Topno

ulterior motive of wrongful gain. It is also denied that the sheets of documents allegedly shown to be Attendance Register are not genuine/original and same are not the documents of the Respondents. It is also denied that the aforesaid documents are fake and bogus. It is for the Respondents to verify the signature of their own staff. The official Respondents should be asked to explain as to why no FIR has been lodged against the Applicants for manufacturing these bogus documents. In the facts and circumstances of the case, Applicants request this Hon'ble Tribunal to direct the CBI to enquire into the matter to ascertain the veracity of the documents annexed by these Applicants. It is stated that the official Respondents are now trying to cover up their action as the same appears to be contrary to the circular dated 13.7.2000 issued by Divisional Railway Manager (Commercial), Alipurduar Junction. Since the work was taken from the Applicants without any break from January 1998, the official Respondents find themselves in a difficult situation and in order to shield their office staff, they are resorting to falsehood and suppression of material facts.

6. That the averments made in paragraph 4(d) of the written statement are denied and it is stated that the original application is maintainable and it has not been filed by any stranger. The original application has been filed by those very four Applicants who regularly worked as parcel porters/labourers at Tunijan

Sri. A.K. Tapna

Railway Station since January 1998 to February 2003. It is reiterated that the copies of the identity cards and of the Attendance Register annexed with the original application are genuine and authentic documents. If the casual labour card and live register was maintained in the case of these Applicants in the form of identity card and attendance register, it cannot be the fault of the present Applicants. There is hardly any difference between the Attendance Register and the live register. Mere difference in nomenclature cannot change the nature and form of the register. Similarly there is no difference between the casual labour card and the identity card. The difference is only of the nomenclature. For extraneous consideration and for avoiding the responsibility of absorbing the present Applicants, the official Respondents are resorting to irrelevant arguments. It is further stated that the documents maintained and created by the Railway officials are binding upon the Railways. It is also stated that what is of consequence is the factum of continuous works performed by the Applicants from January 1998 to February 2003. If it is correct that the Applicants performed the work as parcel labourer/parcel porter continuously since January 1998 to the initiation of the litigation in January/February 2003, they cannot be denied the benefit of regularisation/absorption in Railways. The case of the Applicants is that since they continuously performed the work of casual labourers since January

SRI. AG Topno

1998 for nearly five years, it is the obligation of the Railways to absorb them or to regularise their services and/or to confer on them the temporary status.

7. That in regard to the averments made in paragraph 4(e) of the written statement, it is stated that there are strong reasons to believe that since Applicants were engaged as casual labourers for five long years without any break, the same has put the senior Railway officers in an embarrassing position. In order to protect the Railways from the responsibilities of absorbing these Applicants, the official Respondents are not only resorting to falsehood but they are making all kinds of technical pleas by making repeated statements that documents annexed by the Applicants are bogus. Documents cannot become bogus unless proved to be shown in an impartial enquiry held by the competent authority. The Applicants are prepared to face an enquiry by the CBI into the whole matter. If the official Respondents have courage they should agree to submit themselves to such a CBI enquiry which may be ordered by this Hon'ble Tribunal. It is further stated that the allegations made in the M.P. No. 56/03 are not baseless. The apprehension of the Applicants is very genuine as they have reasons to believe that the official Respondents might destroy many of the relevant documents to erase any evidence which might show the continuous work of the present Applicants since January 1998. It is not understood as to why the Applicants should make false statement that they are not being

SRI. A.G Toppo

allowed to sign the Attendance REgister after 12.2.03. If the statements of the Respondents are to be believed, then the Applicants are capable of manufacturing bogus documents therefore, even after filing of the O.A. before this Hon'ble Tribunal, the Applicants could very well have manufactured documents to show that they are working in Tunijan Railway Station. If the Applicants are capable of manufacturing documents then there is no requirement for them of making a statement before the Hon'ble Tribunal that they are not being allowed to sign the Attendance Register after 12.2.03 and after said date, their attendance is not recorded. If the documents are being manufactured by the Applicants, then in any case, they could show their continuous work even after 12.2.03. It is unfortunate that the official Respondents despite being functionary of the State are acting in a manner which is unbecoming of the State and its employees. The State is expected to be a model employer and its functionaries are expected to discharge their duties in a responsible manner. The conduct and behaviour of the official Respondents in the present case is reprehensible and unbecoming of the functionaries of the State. It is denied that the signature and the seal put on the documents annexed by the Applicants are forged and manipulated. It is stated that if the father of the Applicants No. 2 and 3 manipulated or manufactured the documents, then the official Respondents are required to take strict disciplinary action against him. Manufacturing of official documents

SRI. A.G Topno

is an offence for which a criminal proceeding is required to be initiated. The official Respondents are required to explain as to what action they have taken against the father of the Applicants No. 2 and 3. If no appropriate action has been taken against the father of the Applicants No. 2 and 3, same goes on to show that the official Respondents are deliberately making incorrect statement for extraneous consideration. It is also difficult to understand as to why the official Respondents are not holding an impartial and thorough enquiry into the matter. It is stated that communications signed by Nirendra Mohan and Hrishikesh Deka are after-thought and the same has been done to shield themselves from likely action of the official Respondents.

8. That the averments made in paragraph 5,6 and 7 of the written statement are denied and it is stated that the Applicants have cause of action for filing the original application. It is further stated that the Applicants have a legally enforceable right and the subject matter of the original application relates to the conditions of their service. It is also stated that the O.A. is within the prescribed period of limitation under the provisions of the Administrative Tribunals Act, 1985.

9. That the statements made in paragraph 8 of the written statement are denied and the statements made in paragraph 4.1 of the application are reiterated and

SRI. A.G Tapna

reaffirmed. It is denied that the claims of the Applicants are not genuine and the same are false. It is denied that the Applicants were never engaged as parcel labour and they were not utilised regularly. It is reiterated that the services of the Applicants were regularly utilised by the Coaching Clerk In-charge who also happens to the Station Master of Tunijan Railway Station. It is denied that the Booking Clerk In-charge utilised the services of the Applicants sporadically and not regularly. It is reiterated that the utilisation of the Applicants was as casual labourers. The Applicants are not concerned with the legality or illegality of the actions of those who regularly utilised their services. What is of consequence to the present Applicants is that since they had worked regularly from January 1998 for nearly five years, they are entitled to be absorbed in Railways as labourers. It is the factum of the Applicants' working since January 1998 which is of relevance.

10. That the averments made in paragraph 9 of the written statements are denied and the averments made in paragraph 4.2 of the O.A. are reiterated and reaffirmed.

11. That the averments made in paragraph 10 of the written statements are denied and the averments made in paragraph 4.3 of the O.A. are reiterated and reaffirmed. It is denied that the utilisation of the Applicants by the CCI as Ex-official contractor under the provisions of the Commercial Manual in the Tunijan

SRI - A.G Topno

Railway Station was never in full time basis and the same was done only sporadically. The Applicants are grateful that the official Respondents in this paragraph have admitted at least that the services of these Applicants were in fact utilised. In the initial paragraph of the written statement, the official Respondents went to the extent of describing these Applicants as strangers and serious allegations of manufacturing documents were made against them. The contradiction in the written statement prepared by the official Respondents are apparent. These contradictions are bound to take place because deliberate falsehood tends to come to the surface in one form or the other. It is denied that there is no record to show in the establishment of the Respondents that the Applicants have ever completed 120 days in a year. It is reiterated that the Applicants have continuously worked from January 1998 and they completed much more than 120 days during each of these five years. In the M.P. filed by them, the Applicants made it clear that after filing of the O.A. they were discontinued and work was not taken from them. It is denied that the documents in Annexures-A/1 and A/4 series are false and manufactured ones and the same are not pertaining to the records of the Respondents.

12. That in regard to the averments made in paragraph 11 of the written statement, it is stated that the reasons for which official Respondents have resorted to falsehood and making serious allegations against the

SRI. A.G Topno

Applicants can be seen and understood by the nature of averments made in this paragraph. It appears that since the utilisation of the Applicants was made by the CCI and the same was brought in record in improper manner and since the utilisation of the Applicants did not fall within the parameter of the circular issued by DRM, Alipurduar Junction, therefore, the official Respondents were left with no other alternative, but to protect the interest of their office staff. There are reasons to believe that it is due to these circumstances, the Respondents have levelled various baseless allegations against the Applicants. However, the Railways being a State is expected to behave like a model employer and since the Applicants have given their services for five long years on regular basis, they should be given benefit of master circular of the Railways in regard to casual labourers.

13. That in regard to the averments made in paragraph 12 of the written statement, it is stated that the difference between the transshipment labourer and the parcel labourer is only of nomenclature. The reference was given of O.A. No. 183-189/94 as an example so as to show as to how many casual labourers who were similarly situated like the present Applicants were absorbed in Railways. It is denied that the Applicants in the present case are not similarly situated and they do not have any legally valid proof or evidence in their support. It is stated that the case of the Applicants can very well be considered in the light of the aforesaid case.

SRI. A.G Topno

14. That the averments made in paragraphs 13 and 14 of the written statements are denied and the averments made in paragraph 4.7, 4.8, and 5.1 to 5.3 of the O.A. are reiterated and reaffirmed. It is reiterated that the provisions of the circular of casual labourers are applicable in regard to the present Applicants. It is also stated that the grounds urged by the Applicants are legally sustainable and the same are tenable in the eye of law.

15. That the statements made in paragraph 15 of the written statement are irrelevant, frivolous and vexatious. When despite working for five long years, there was not even conferment of temporary status on the Applicants, they were left with no other alternative, but to approach this Hon'ble Tribunal. Moreover, on the one hand, the official Respondents describe these Applicants as strangers who have nothing to do with the Railways, but on the other hand, they expect these Applicants to exhaust alternative remedy with Railways.

16. That the averments made in paragraph 17 of the written statement are denied and the grounds urged in paragraphs 8.1 to 8.3 of the original application are reiterated and reaffirmed.

Verification.....

Sri. A.G. Topno

VERIFICATION

I, Shri Alon George Topno, son of Late Japhid Topno, aged about __ years, resident of Tunijan Railway Station, Alipurduar, North Lakhimpur, do hereby solemnly affirm and verify that the statement made in paragraphs 1, 2, 6 to 16 are true to my knowledge ; those made in paragraphs 3 and 4 being matters of records are true to my informations derived therefrom and the rests are my humble submissions. I have not suppressed any material fact.

And I sign this verification on this 5th day of September 2003 at Guwahati.

Sri: Alon George Topno.

17 (89)
99

ANNEXURE-RJ/1

N. F. RAILWAY

Office of the
Divisional Rly. Manager(C)
Alipurduar Junction

No. C/188/AP/Handling

Dated, the 13/15 July'2000

To,

SS/TUJ,
N. F. Railway

Sub:- Handling bill by utilising Market Labour.

It is reiterated that when a handling bill will be submitted to this office, where Market Labourers were utilise for handling purpose it should be ensured that no particular labour should be engaged more than 3 (three) days at a stress & proper remarks are given on the body of the said handling bill to avoid future complications.

Further is is advised that handling bill should be submitted in every month.

Divisional Railway Manager(Comml.)
N. F. Railway/Alipurduar Junction

Certified to be true copy
Jhunhayashia
5.9.03
Advocate

ANNEXURE - RJ/2 colly

NORTHEAST FRONTIER RAILWAY.

No. C/188/AP.

Office of the
Divl. Commercial Manager,
Alipurduar Junction.
Dated : 21/3/02

To CCI/TUJ.
~~Station Suptt.~~

Sub : Bill No. 46 to 53.
Dated 21-3-02.

x-x-x-x-x-x-x-x-x-x-x-x-x

The above mentioned bill/bills ~~is~~/are sant herewith for encashment of the same from the Station Earnings and to make payment to the Labourers.

Please also furnish this office with the particulars of C.R. Note under which the bill/bills ~~is~~/are encashed.

D.A. :

21/3

Divisional Commercial Manager,
N.F. Rly/Alipurduar Junction.

subhas.
8.2.02.

Certified to be true copy
Jnanbrayashka
5.9.03
Advocate

Details Particulars of loading and unloading of Parcel at Tinsijan Station the month of MAY · 2001

Date	Parcel 9/W		Parcel 0/W		Grand Total		Total	Rate of	Labourer	Hrs taken	Total
	No. of Pkg	Weight	No. of Pkg	Weight	No. of Pkg	Weight					
01 · 05 · 2001	63	3300	05	250	68	3550	2	4·12	6	5	123·60
02 · 05 · 2001	14	500			14	500	2	4·12	4	2	22·06
03 · 05 · 2001	10	250			10	250	2	4·12	2	1	8·24
04 · 05 · 2001	NIL	NIL			NIL	NIL	2	4·12			
05 · 05 · 2001	89	4540			89	4540	2	4·12	6	6	148·32
06 · 05 · 2001	12	330			12	330	2	4·12	2	2	16·48
07 · 05 · 2001	NIL	NIL			NIL	NIL	2	4·12			
08 · 05 · 2001							2	4·12			
09 · 05 · 2001							2	4·12			
10 · 05 · 2001							2	4·12			
11 · 05 · 2001							2	4·12			
12 · 05 · 2001							2	4·12			
13 · 05 · 2001							2	4·12			
14 · 05 · 2001							2	4·12			
15 · 05 · 2001							2	4·12			
16 · 05 · 2001							2	4·12			
17 · 05 · 2001							2	4·12			
18 · 05 · 2001							2	4·12			
19 · 05 · 2001							2	4·12			
20 · 05 · 2001	03	150			3	150	2	4·12	1	1	4·12
21 · 05 · 2001	33	1450			33	1450	2	4·12	5	2	41·20
22 · 05 · 2001	39	1650			39	1650	2	4·12	5	3	61·80
23 · 05 · 2001	24	1300			24	1300	2	4·12	4	2	32·96
24 · 05 · 2001	30	1750			30	1750	2	4·12	5	3	49·44
25 · 05 · 2001	07	410			07	410	2	4·12	2	2	16·48
26 · 05 · 2001	NIL	NIL			NIL	NIL	2	4·12			
27 · 05 · 2001	21	775			21	775	2	4·12	3	2	32·96
28 · 05 · 2001	46	2640			46	2640	2	4·12	5	4	82·40
29 · 05 · 2001							2	4·12			
30 · 05 · 2001							2	4·12			
31 · 05 · 2001		02	02	100	02	100	2	4·12	1	1	4·12
											655·08

Certified to be true copy
J Murlayaskar
5.9.03
Advocate.

26/12/(C)

Bill No:- 47 Dt- 21-3-2002.
Forwarded to FA & CAO/TA/Hq.
Certified for Rs. 65/- (Rupees Six hundred fifty paise only)
Under Head of Allowance 17-231-12
The amount of Labourers as shown in the bill has necessary CEF/TDJ is authorised to encash the bill from the Station earnings.

21/3/02
Divl. Commercial Manager
N. F. Railway

Shri Parimal Barman,
Dt. 15-09-02
Parcel Labour at Turijan Rly. Stn.

Details Particulars of loading and unloading of Parcel at Tunijan Station The month of.

JUNE · 2001

Date	Parcel [illegible]		Parcel [illegible]		Grand [illegible]		[illegible] Rate		Labour [illegible]		Amount
	Nos of Pkg	weight	Nos of Pkg	weight	Nos of Pkg	weight	Train	4:12	[illegible]	[illegible]	
01 · 06 · 2001	12	500	NIL	NIL	12	500	2	4·12	3	2	24·72
02 · 06 · 2001	19	800			19	800	2	4·12	4		32·96
03 · 06 · 2001	42	1520			42	1620	2	4·12	5	4	82·40
04 · 06 · 2001	60	2780			60	2790	2	4·12	5	5	103·00
05 · 06 · 2001	26	1150			26	1150	2	4·12	4	3	49·44
06 · 06 · 2001							2	4·12			
07 · 06 · 2001							2	4·12			
08 · 06 · 2001							2	4·12			
09 · 06 · 2001	26	1260			26	1260	2	4·12	4	3	49·44
10 · 06 · 2001	23	1000			23	1000	2	4·12	4	3	49·44
11 · 06 · 2001	46	1610			46	1610	2	4·12	5	4	82·40
12 · 06 · 2001							2	4·12			
13 · 06 · 2001	14	950	0		14	950	2	4·12	3	3	37·08
14 · 06 · 2001	01	50	4	300	5	350	2	4·12	2	2	16·48
15 · 06 · 2001	8	340			8	340	2	4·12	2	2	16·48
16 · 06 · 2001	32	1190			32	1190	2	4·12	4	3	49·44
17 · 06 · 2001							2	4·12			
18 · 06 · 2001	10	250			10	250	2	4·12	2	1	8·24
19 · 06 · 2001							2	4·12			
20 · 06 · 2001	27	700			27	700	2	4·12	4	3	49·44
21 · 06 · 2001	22	800			22	800	2	4·12	4	3	49·44
22 · 06 · 2001	66	2870			66	2870	2	4·12	6	6	148·32
23 · 06 · 2001							2	4·12			
24 · 06 · 2001							2	4·12			
25 · 06 · 2001							2	4·12			
26 · 06 · 2001							2	4·12			
27 · 06 · 2001							2	4·12			
28 · 06 · 2001	28	1265			28	1265	2	4·12	4	3	49·44
29 · 06 · 2001	52	2510			52	2510	2	4·12	5	5	103·00
30 · 06 · 2001	51	2830			51	2830	2	4·12	[illegible]	[illegible]	[illegible]
31 · 06 · 2001	NIL	NIL			NIL	NIL	2	4·12			

1104·016

Certified to be true copy
Jpurkayostha
5-9-03 26/12/01
Advocate.

Coaching Clerk in charge
N.F. Railway

104

22

Bill No. 48. Dt. 21-3-02

Forwarded to FA & CAO/PAI NLJ.
Certified for Rs. 1104/- (Rupees one thousand one hundred four only)
Under Head of Account — [illegible]
[illegible] in the bill was necessary [illegible] authorised to mask the bill from the Station earnings.

Divl. Commercial Manager

Sri - Alam [illegible]ge Topria.
Date 22-04-02
Parcel labour of Dimjan Rly Station

Details Particulars of loading and unloading of Parcel at Tunjan Station the month of.

JULY. 2001

105 23

Date	Parcel P/W		Parcel O/W		Grand Total		Total Pass Train	Rate of 4:12	Labour engaged	Hrs taken per labour	Total Amount
	Nos of Pkg	Weight	No. of Pkg	Weight	Nos of Pkg	Weight					
01.07.2001							2	4'12			
02.07.2001	20	500			20	500	2	4'12	3	2	24'72
03.07.2001	30	1450			30	1450	2	4'12	4	3	49'44
04.07.2001	31	1570			31	1570	2	4'12	4	3	49'44
05.07.2001	NIL	NIL			NIL	NIL	2	4'12			
06.07.2001	21	1000			21	1000	2	4'12	4	3	49'44
07.07.2001	60	2850			60	2850	2	4'12	6	5	123'60
08.07.2001	NIL	NIL			NIL	NIL	2	4'12			
09.07.2001	29	980			29	980	2	4'12	5	3	61'80
10.07.2001	12	350			12	350	2	4'12	3	1	12'36
11.07.2001	NIL	NIL			NIL	NIL	2	4'12			
12.07.2001							2	4'12			
13.07.2001							2	4'12			
14.07.2001							2	4'12			
15.07.2001	70	3250			70	3250	2	4'12	6	6	148'32
16.07.2001	08	310			08	310	2	4'12	2	1	8'24
17.07.2001	NIL	NIL			NIL	NIL	2	4'12			
18.07.2001	NIL	NIL			NIL	NIL	2	4'12			
19.07.2001	02	100			02	100	2	4'12	1	1	4'12
20.07.2001	NIL	NIL			NIL	NIL	2	4'12			
21.07.2001							2	4'12			
22.07.2001							2	4'12			
23.07.2001							2	4'12			
24.07.2001	49	2320			49	2320	2	4'12	5	5	103'00
25.07.2001	NIL	NIL			NIL	NIL	2	4'12			
26.07.2001	30	750			30	750	2	4'12	4	[illegible]	49'44
27.07.2001	NIL	NIL			NIL	NIL	2	4'12			
28.07.2001	09	250			09	250	2	4'12			
29.07.2001	NIL	NIL			NIL	NIL	2	4'12			
30.07.2001	09	350			09	350	2	4'12	4	1	16'48
31.07.2001	NIL	NIL			NIL	NIL	2	4'12	1		7'14
											714'52

24/12/01
CCM1/N28

Certified to be true copy
J. Mulayoshi
5.9.03
Advocate

24

Bill No. = 47 Dt. 21-3-[illegible]
Forwarded to FM & CAG/TA/MUP
certified for Rs. 70500 (Rupees [illegible]
[illegible] only).
Under Head of allocation [illegible]
The engagement of [illegible] in the bill was necessary SCI/TUI is authorised to encash the bill from the Station [illegible].

Shri [illegible] Barman.

Parcel Labour at Tinsjon Rly Station.

Details Particulars of loading and unloading of Parcel at Tumijan Station the month of August 2001. 25

DATE	Parcel O/G		Parcel O/G		Grand Total		Total Pass Train	Rate of 4.12	Labour engaged	Hrs to Kem per Labour	Total Amount
	nos of PKG	weight	nos of PKG	weight	nos of PKG	weight					
01-08-2001	NIL	NIL	NIL	NIL	NIL	NIL	2	4.12			
02-08-2001	20	500	"	"	20	500	2	4.12	3	2	24.72
03-08-2001	NIL	NIL	"	"	NIL	NIL	2	4.12			
04-08-2001	NIL	NIL	"	"	NIL	NIL	2	4.12			
05-08-2001	55	2500	"	"	55	2500	2	4.12	5	5	103.00
06-08-2001	NIL	NIL	"	"	NIL	NIL	2	4.12			
07-08-2001	50	2500	"	"	50	2500	2	4.12	5	5	103.00
08-08-2001	NIL	NIL	NIL	NIL	NIL	NIL	2	4.12			
09-08-2001	"	"	09	540	09	540	2	4.12	3	1	12.36
10-08-2001	NIL	NIL	NIL	NIL	NIL	NIL	2	4.12			
11-08-2001	21	880	"	"	21	880	2	4.12	4	3	49.44
12-08-2001	NIL	NIL	"	"	NIL	NIL	2	4.12			
13-08-2001	"	"	"	"	"	"	2	4.12			
14-08-2001	"	"	"	"	"	"	2	4.12			
15-08-2001	"	"	"	"	"	"	2	4.12			
16-08-2001	"	"	"	"	"	"	2	4.12			
17-08-2001	NIL	NIL	"	"	NIL	NIL	2	4.12			
18-08-2001	23	600	"	"	23	600	2	4.12	3	3	37.08
19-08-2001	04	400	NIL	NIL	04	400	2	4.12	2	2	16.48
20-08-2001	NIL	NIL	02	100	02	100	2	4.12	1	1	4.12
21-08-2001	45	1850	NIL	NIL	45	1850	2	4.12	5	4	82.40
22-08-2001	NIL	NIL	"	"	NIL	NIL	2	4.12			
23-08-2001	"	"	"	"	"	"	2	4.12			
24-08-2001	NIL	NIL	"	"	NIL	NIL	2	4.12			
25-08-2001	11	300	"	"	11	300	2	4.12	3	1	12.36
26-08-2001	12	600	"	"	12	600	2	4.12	3	2	24.72
27-08-2001	15	600	"	"	15	600	2	4.12	3	2	24.72
28-08-2001	27	1100	"	"	27	1100	2	4.12	4	3	49.44
29-08-2001	15	750	"	"	15	750	2	4.12	4	2	32.96
30-08-2001	42	2000	"	"	42	2000	2	4.12	4	5	[illegible]
31-08-2001	05	500	NIL	NIL	05	500	2	4.12	2	[illegible]	[illegible]

675.[illegible]

26/12/01

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[illegible] 5.3.03
Advocate

Bill No:- 50. Dt 21-3-02.
Forwarded to FA & CAO/TA/Mig.
Certified for Rs. 676.00 (Rupees Six Hundred Seventy Six only)
Under Head of Education - Cy. Rs. 35
The engagement of Tabla teacher for the bill was necessary CCY/TUJ is authorised to encash the bill from the station contingent.

Sd/-
Divl. Commercial Manager
N.F. Railway, Alipurduar

Sri Prabhakar Barman
Parcel Booking Clerk
R/y. Stn.
Date 04/03/02

Details Particulars of loading and unloading of Parcel at Jinjan station the month of September-2001.

DATE	Parcel G/W		Parcel O/W		Grand Total		Total Pass Train.	Rate of 4:12	Labour Engagged	Hrs taken Per Labour	Total Amount
	Nos of PKG	weight	Nos of PKG	weight	Nos of PKG	weight					
01-09-2001	10	250	NIL	NIL	10	250		4:12	2		8:24
02-09-2001	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]						
03-09-2001	[illegible]	[illegible]	NIL	NIL	69	3190		4:12	5	5	[illegible]
04-09-2001	31	1700	"	"	31	1700		4:12	4		[illegible]
05-09-2001	NIL	[illegible]	"	"	NIL	NIL		4:12			
06-09-2001	10	250	"	"	10	250	2	4:12	2	1	8:24
07-09-2001	48	2400	"	"	48	2400	2	4:12	5	3	82:40
08-09-2001	26	1050	"	"	26	1050	2	4:12	4	2	32:96
09-09-2001	NIL	NIL	"	"	NIL	NIL	2	4:12			
10-09-2001	"	"	"	"	NIL	NIL	2	4:12			
11-09-2001	NIL	NIL	"	"	NIL	NIL	2	4:12			
12-09-2001	41	2050	"	"	41	2050	2	4:12	5	4	82:40
13-09-2001	NIL	NIL	"	"	NIL	NIL	2	4:12			
14-09-2001	58	1950	"	"	58	1950	2	4:12	5	4	82:40
15-09-2001	15	600	"	"	15	600	2	4:12	2	2	16:48
16-09-2001	42	2100	"	"	42	2100	2	4:12	5	4	82:40
17-09-2001	05	250	"	"	05	250	2	4:12	2	1	8:24
18-09-2001	NIL	NIL	"	"	NIL	NIL	2	4:12			
19-09-2001	NIL	NIL	"	"	NIL	NIL	2	4:12			
20-09-2001	14	900	"	"	14	900	2	4:12	3	2	24:72
21-09-2001	62	3010	"	"	62	3010	2	4:12	5	3	[illegible]
22-09-2001	24	1100	"	"	24	1100	2	4:12	4	3	32:96
23-09-2001	NIL	NIL	"	"	NIL	NIL	2	4:12			
24-09-2001	48	1830	"	"	48	1830	2	4:12	4	3	65:92
25-09-2001	NIL	NIL	NIL	NIL	NIL	NIL	2	4:12			
26-09-2001	"	"	05	250	05	250		4:12	2	1	[illegible]
27-09-2001	NIL	NIL	05	450	05	450	2	4:12	2	[illegible]	[illegible]
28-09-2001	08	200	NIL	NIL	08	200	2	4:12	2	1	[illegible]
29-09-2001	NIL	NIL	"	"	NIL	NIL	2	4:12			
30-09-2001	16	820	NIL	NIL	16	820		[illegible]			[illegible]

556:96

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Shubhayashu
Advocate
5.9.03

Coaching Depot
E. F. Railway

110

28

Bill No:- 51 Dt 21-3-02

Forwarded to FA & CAO/TM/NFR.

Certified for Rs. 557/- (Rupees Eight hundred fifty seven only).

Under Head [illegible]

The expenditure [illegible] in the bill [illegible] authorised to encash the bill from the Station expenses.

Sri- Alok [illegible] Lapna

Date 07-05-02

Parcel labour of Lumjan Rly. Station

मण्डल वाणिज्य प्रबंधक

DRM (Commercial) Manager

पू. सी. [illegible]

N. F. Railway

Details Particulars of loading and unloading of Parcel at Jungjan Station the month of October-2001 29

DATE	Parcel I/W		Parcel O/W		Grand Total		Total Pass Train	Rate of 4.12	Labour Engaged	Hrs taken Per Labour	Total Amount
	Nos of PKG	Weight	Nos of PKG	Weight	Nos of PKG	Weight					
01-10-2001	34	1350	NIL	NIL	34	1350	[illegible]	[illegible]	[illegible]	[illegible]	[illegible]
02-10-2001	[illegible]	[illegible]	"	"	44	[illegible]	2	[illegible]	[illegible]	[illegible]	[illegible]
03-10-2001	16	610	"	"	16	610	2	[illegible]	3	1	[illegible]
04-10-2001	14	900	"	"	14	900	"	[illegible]	[illegible]	[illegible]	[illegible]
05-10-2001	44	2200	"	"	44	2200	2	[illegible]	5	4	[illegible]
06-10-2001	05	150	"	"	05	150	2	[illegible]	[illegible]	1	[illegible]
07-10-2001	NIL	NIL	"	"	NIL	NIL	2	[illegible]			
08-10-2001	NIL	NIL	"	"	NIL	NIL	2	[illegible]			
09-10-2001	06	340	"	"	06	340	2	[illegible]	[illegible]	[illegible]	[illegible]
10-10-2001	05	250	"	"	05	250	2	[illegible]	2	[illegible]	[illegible]
11-10-2001	NIL	NIL	"	"	NIL	NIL	2	[illegible]			[illegible]
12-10-2001	69	3693	"	"	69	3693	2	[illegible]	5	[illegible]	[illegible]
13-10-2001	43	2150	"	"	43	2150	2	[illegible]	5	[illegible]	[illegible]
14-10-2001	51	2500	"	"	51	2500	2	[illegible]	5	[illegible]	[illegible]
15-10-2001	11	370	"	"	11	370	2	[illegible]	3	1	[illegible]
16-10-2001	60	2600	"	"	60	2600	2	[illegible]	5	5	103.00
17-10-2001	NIL	NIL	"	"	NIL	NIL	2	[illegible]			
18-10-2001	"	"	"	"	"	"	2	[illegible]			
19-10-2001	NIL	NIL	"	"	NIL	NIL	2	[illegible]			
20-10-2001	36	1700	"	"	36	1700	2	[illegible]	5	4	82.40
21-10-2001	NIL	NIL	"	"	NIL	NIL	2	[illegible]			
22-10-2001	02	100	"	"	02	100	2	[illegible]	1	1	4.12
23-10-2001	51	2100	"	"	51	2100	2	[illegible]	5	5	[illegible]
24-10-2001	43	1791	"	"	43	1791	2	[illegible]	5	4	82.40
25-10-2001	47	2200	"	"	47	2200	2	[illegible]	5	5	[illegible]
26-10-2001	NIL	NIL	"	"	NIL	NIL	2	[illegible]			
27-10-2001	"	"	"	"	"	"	2	[illegible]			
28-10-2001	NIL	NIL	"	"	NIL	NIL	2	[illegible]			
29-10-2001	10	500	"	"	10	500	2	[illegible]	[illegible]	1	[illegible]
30-10-2001	18	840	"	"	18	840	2	[illegible]	[illegible]	[illegible]	[illegible]
31-10-2001	NIL	[illegible]	NIL	NIL	NIL	NIL					[illegible]

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Jhunhayoshka
5.9.03
Advocate

Bill No. [illegible]
[illegible]
Charged for Rs. 125 (Rupees One thousand [illegible])
Under Head of [illegible] 2[illegible]
The engagement of labourers as shown in the bill was necessary & the work is authorised to be met from the bill from the [illegible]

21/3/02

[illegible] Manager
Civil Construction Manager
[illegible]
N. F. Railway, [illegible]

Shri Pratap [illegible] Barman.
Dt. 08-05-02
Parcel Labour of Tunijan Ry. Stn

Details Particulars of loading and unloading of parcel [illegible]nnjam station for the month of November-2001

31

DATE	Parcel 9/W		Parcel 0/W		Grand Total		Train	Rate			Total Amount
	761 WP	762 DN	761 WP	762 DN							
	Nos of PKG	weight	Nos of PKG	weight	Nos of PKG	weight					
01-11-2001	NIL	NIL	NIL	NIL	NIL	NIL	2	4.12			
02-11-2001	20	950	"	"	20	950	2	4.12	3	5	49.44
03-11-2001	21	1000	"		21	1000	2	4.12	3	4	49.44
04-11-2001	49	2960	"	"	49	2960	2	4.12	5	3	61.80
05-11-2001	60	2550	"	"	60	2550	2	4.12	5	5	103.00
06-11-2001	100	4800	"	"	100	4800	2	4.12	8	7	131.84
07-11-2001	6	350	"	"	6	350	2	4.12	2	2	16.48
08-11-2001	53	2550	"	"	53	2550	2	4.12	5	3	61.80
09-11-2001	25	690	"	"	25	690	2	4.12	3	4	49.44
10-11-2001	37	1700	"	"	37	1700	2	4.12	3	4	49.44
11-11-2001	3	100	"	"	3	100	2	4.12	2		8.24
12-11-2001	NIL	NIL	"	"	NIL	NIL	2	4.12			
13-11-2001	"	"	"	"	"	"	2	4.12			
14-11-2001	"	"	"	"	"	"	2	4.12			
15-11-2001	"	"	"	"	"	"	2	4.12			
16-11-2001	NIL	NIL	"	"	NIL	NIL	2	4.12			
17-11-2001	4	200	"	"	4	200	2	4.12	4	2	32.96
18-11-2001	21	1050	"	"	21	1050	2	4.12	5	3	61.80
19-11-2001	45	2300	"	"	45	2300	2	4.12	6	[illegible]	74.16
20-11-2001	50	2300	"	"	50	2300	2	4.12	5	5	103.00
21-11-2001	NIL	NIL	NIL	NIL	NIL	NIL	2	4.12			
22-11-2001	10	500	4	120	14	620	2	4.12	4	3	49.44
23-11-2001	4	200	NIL	NIL	4	200	2	4.12	4	2	32.96
24-11-2001	NIL	NIL	"	"	NIL	NIL	"	4.12			
25-11-2001	2	110	"	"	2	110	"	4.12	2	1	8.24
26-11-2001	16	750	"	"	16	780	"	4.12	3	"	24.72
27-11-2001	4	250	"	"	4	250	"	4.12	2	1	8.24
28-11-2001	NIL	NIL			NIL	NIL		4.12			
29-11-2001	NIL	NIL	"	"	NIL	NIL	"	4.12			
30-11-2001	21	150	NIL		21	150	"	4.12	5		20.80

26/12/01
CCMI/NZL

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Gnanayastha
5-9-13
Advocate

Bill No. [illegible] Dt-21-3-02
Forwarded to [illegible]
[illegible] (Rupees One thousand
Thirty Eight [illegible]
The [illegible] of Lab. [illegible]
in the bill was necessary [illegible] is authorised
to encash the bill from the station [illegible].

21/2/02

Divl. Commercial Manager

Shri Ram [illegible] Roy
Date 08/05/02

Parcel Labour of Tumjan Railway Station

38

Details particulars of loading and unloading of parcel at Tunjam station for the month of — October — 2002.

	Parcel P/Os				Total		Parcel C/Os							
	761 UP		762 DN				761 UP		762 DN		Total		Grand Total	
DATE	Nos of PKG	weight	Nos of PKG	weight	Nos of PKG	weight	Nos of PKG	weight	Nos of PKG	weight	Nos of PKG	weight	Nos of PKG	weight
01-10-02	16	640	NIL	NIL	16	640	NIL	NIL	01	140	01	140	17	780
02-10-02	83	4150	"	"	83	4150	"	"	NIL	NIL	NIL	NIL	83	4150
03-10-02	9	600	"	"	9	600	"	"	"	"	"	"	9	600
04-10-02	7	270	"	"	7	270	"	"	"	"	"	"	7	270
05-10-02	16	670	"	"	16	670	"	"	"	"	"	"	16	670
06-10-02	80	3850	"	"	80	3850	"	"	"	"	"	"	80	3850
07-10-02	107	5200	"	"	107	5200	"	"	"	"	"	"	107	5200
08-10-02	3	150	"	"	3	150	"	"	"	"	"	"	3	150
09-10-02	21	1050	"	"	21	1050	"	"	"	"	"	"	21	1050
10-10-02	54	2750	"	"	54	2750	"	"	"	"	"	"	54	2750
11-10-02	50	2500	"	"	50	2500	"	"	"	"	"	"	50	2500
12-10-02	57	2700	"	"	57	2700	"	"	"	"	"	"	57	2700
13-10-02	84	5000	"	"	84	5000	"	"	NIL	NIL	NIL	NIL	84	5000
14-10-02	NIL	NIL	"	"	NIL	NIL	"	"	01	80	01	80	01	80
15-10-02	90	4500	"	"	90	4500	"	"	NIL	NIL	NIL	NIL	90	4500
16-10-02	63	2700	"	"	63	2700	"	"	"	"	"	"	63	2700
17-10-02	NIL	NIL	"	"	NIL	NIL	"	"	"	"	"	"		
18-10-02	53	2500	"	"	53	2500	"	"	"	"	"	"	53	2500
19-10-02	NIL	NIL	"	"	NIL	NIL	"	"	"	"	"	"		
20-10-02	6	300	"	"	6	300	"	"	"	"	"	"	6	300
21-10-02	16	780	"	"	16	780	"	"	"	"	"	"	16	780
22-10-02	2	70	"	"	2	70	"	"	"	"	"	"	2	70
23-10-02	21	1720	"	"	21	1720	"	"	"	"	"	"	21	1720
24-10-02	96	4530	"	"	96	4530	"	"	"	"	"	"	96	4530
25-10-02	NIL	NIL	"	"	NIL	NIL	"	"	"	"	"	"		
26-10-02	36	1650	"	"	36	1650	"	"	"	"	"	"	36	1650
27-10-02	108	5000	"	"	108	5000	"	"	"	"	"	"	108	5000
28-10-02	70	3400	"	"	70	3400.	"	"	"	"	"	"	70	3400
29-10-02	NIL	NIL	"	"	NIL	NIL	"	"	"	"	"	"		
30-10-02	62	3300	"	"	62	3300	"	"	"	"	"	"	62	3300
31-10-02	6	300	NIL	NIL	6	300	NIL	NIL	NIL	NIL	NIL	NIL	6	300

Booking Clerk
TUNJAN

Certified to be true copy
Jhunhayastha
C.G.B
Advocate.